

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 11, 1968 | Kartika 20, 1890 (Saka)

No. 200

1. Obituary Reference

The Speaker Shrimati Indira Gandhi; Sarvashri M. R. Masani, Surendra-nath Dwivedy, H. N. Mukerjee, A. K. Gopalan and Rabi Ray made refer-ences to the passing away of Shri S. V. Krishnamoorthy Rao, former Deputy-Speaker of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1—5 were orally answered. Replies to remain-ing questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—22, 24—33, 35—44, 46-47, 49, 50, 52—58, 60, 62—80, 82—92; 94—170 and 172—200 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1968, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (2) A copy of the explanatory statement giving reasons for imme-diate legislation by the Indian Railways. (Amendment) Ordinance, 1968.
- (3) A copy each of the following Ordinances, under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Essential Services Maintenance Ordinance, 1968 (No. 9 of 1968) promulgated by the President on the 13th September, 1968.

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- (ii) The Indian Railways (Amendment) Ordinance, 1968 (No. 10 of 1968) promulgated by the President on the 14th September, 1968.
- (iii) The Pondicherry Municipal Decree (Amendment) Ordinance, of 1968 (No. 11 of 1968) promulgated by the President on the 20th October, 1968.
- (4) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi for the year 1967-68, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (5) (i) A copy of the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. 649-S|XVIII-C-1600-68 in Uttar Pradesh Gazette dated the 7th February, 1968, under sub-section (3) of section 15 of the U.P. Sugarcane (Purchase Tax) Act, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) (i) A copy of Notification No. ST-7037|X-953(1)-54 (Hindi and English versions) published in the Uttar Pradesh Gazette dated the 30th December, 1967, making certain amendment to Notification No. ST-6438|X-1012-62 dated the 1st December, 1962, under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F.4(120)|68-Fin. (Genl.) in Delhi Gazette dated the 26th August, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (8) A copy of Notification No. G.S.R. 1802 (English version) and G.S.R. 1803 (Hindi version) published in Gazette of India dated the 5th October, 1968 making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

- (9) A copy of Notification No. G.S.R. 1549 published in *Gazette of India* dated the 24th August, 1968, issued under the Tax Credit Certificate (Equity Shares) Scheme, 1965.
- (10) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Fifth Amendment) Rules, 1968, published in Notification No. S.O. 2883 in *Gazette of India* dated the 24th August, 1968.
 - (ii) The Income-tax (Sixth Amendment) Rules, 1968, published in Notification No. S.O. 3494 in *Gazette of India* dated the 27th September, 1968.
- (11) A copy of the draft Income-tax (Seventh Amendment) Rules, 1968, published in Notification No. S.O. 3495 in *Gazette of India* dated the 27th September, 1968.
- (12) A copy of the Tax Credit Certificate (Equity Shares) (Amendment) Scheme, 1968, published in Notification No. G.S.R. 1550 in *Gazette of India* dated the 24th August, 1968, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (13) A copy of Notification No. S.O. 3283 published in *Gazette of India* dated the 11th September, 1968, making certain amendments to the Income-tax (Second Amendment) Rules, 1968, in accordance with the amendment passed by the Houses of Parliament, under rule 239 of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (14) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
- (i) The Central Excises (Fourteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1546 in *Gazette of India* dated the 19th August, 1968.
 - (ii) The Central Excise (Fifteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1628 in *Gazette of India* dated the 7th September, 1968.
 - (iii) The Central Excise (Sixteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1775 in *Gazette of India* dated the 28th September, 1968.
- (15) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Ninety-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 1529 in *Gazette of India* dated the 24th August, 1968.

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- (ii) The Customs and Central Excise Duties Export Drawback (General) Ninety-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1629 in Gazette of India dated the 7th September, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Hundredth Amendment Rules, 1968, published in Notification No. G.S.R. 1675 in Gazette of India dated the 14th September, 1968.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and first Amendment Rules, 1968, published in Notification No. G.S.R. 1676 in Gazette of India dated the 14th September, 1968.
- (v) The Customs and Central Excise Duties Export Drawback (General) Hundred and second Amendment Rules, 1968, published in Notification No. G.S.R. 1677 in Gazette of India dated the 14th September, 1968.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Hundred and third Amendment Rules, 1968, published in Notification No. G.S.R. 1678 in Gazette of India dated the 14th September, 1968.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Hundred and fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1738 in Gazette of India dated the 21st September, 1968.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Hundred and fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1739 in Gazette of India dated the 21st September, 1968.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Hundred and sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1740 in Gazette of India dated the 21st September, 1968.
- (x) The Customs and Central Excise Duties Export Drawback (General) Hundred and seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1741 in Gazette of India dated the 21st September, 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Hundred and eighth Amendment Rules, 1968, published in Notification No. G.S.R. 1742 in Gazette of India dated the 21st September, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Hundred and ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1778 in Gazette of India dated the 28th September, 1968.

- (xiii) The Customs and Central Excise Duties Export Drawback (General) Hundred and tenth Amendment Rules, 1968, published in Notification No. G.S.R. 1779 in Gazette of India dated the 28th September, 1968.
 - (xiv) The Customs and Central Excise Duties Export Drawback (General) Hundred and eleventh Amendment Rules, 1968, published in Notification No. G.S.R. 1836 in Gazette of India dated the 12th October, 1968.
 - (xv) The Customs and Central Excise Duties Export Drawback (General) Hundred and twelfth Amendment Rules, 1968, published in Notification No. G.S.R. 1837 in Gazette of India dated the 12th October, 1968.
 - (xvi) The Customs and Central Excise Duties Export Drawback (General) Hundred and thirteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1838 in Gazette of India dated the 12th October, 1968.
 - (xvii) The Customs and Central Excise Duties Export Drawback (General) Hundred and fourteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1839 in Gazette of India dated the 12th October, 1968.
- (16) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1527 published in Gazette of India dated the 24th August, 1968.
 - (ii) G.S.R. 1530 published in Gazette of India dated the 24th August, 1968.
 - (iii) G.S.R. 1531 published in Gazette of India dated the 24th August, 1968.
 - (iv) G.S.R. 1591 published in Gazette of India dated the 31st August, 1968.
 - (v) G.S.R. 1603 published in Gazette of India dated the 31st August, 1968.
 - (vi) G.S.R. 1630 published in Gazette of India dated the 7th September, 1968.
 - (vii) G.S.R. 1679 published in Gazette of India dated the 14th September, 1968.
 - (viii) G.S.R. 1680 published in Gazette of India dated the 14th September, 1968.
 - (ix) G.S.R. 1743 published in Gazette of India dated the 21st September, 1968.

- (x) G.S.R. 1744 published in Gazette of India dated the 21st September, 1968.
- (xi) G.S.R. 1745 published in Gazette of India dated the 17th September, 1968.
- (xii) G.S.R. 1746 published in Gazette of India dated the 17th September, 1968.
- (xiii) G.S.R. 1780 published in Gazette of India dated the 28th September, 1968.
- (xiv) G.S.R. 1781, published in Gazette of India dated the 28th September, 1968.
- (xv) G.S.R. 1782 published in Gazette of India dated the 28th September, 1968.
- (xvi) G.S.R. 1810 published in Gazette of India dated the 1st October, 1968.
- (xvii) G.S.R. 1840 published in Gazette of India dated the 12th October, 1968.
- (xviii) G.S.R. 1841 published in Gazette of India dated the 12th October, 1968.
- (xix) G.S.R. 1842 published in Gazette of India dated the 12th October, 1968.
- (xx) G.S.R. 1843 published in Gazette of India dated the 12th October, 1968.
- (xxi) G.S.R. 1884 published in Gazette of India dated the 12th October, 1968 containing corrigendum to G.S.R. 1084 dated the 5th June, 1968.
- (xxii) G.S.R. 1876 published in Gazette of India dated the 19th October, 1968.
- (xxiii) G.S.R. 1877 published in Gazette of India dated the 19th October, 1968.

5. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-first Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for the year 1966-67.
- (2) Thirty-fourth Report on "Wasteful Expenditure on Government Publications."

6. Report of Joint Committee ✓

Pandit D. N. Tiwary presented the Report of the Joint Committee on the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

7. Evidence before Joint Committee—Laid on the Table

Pandit D. N. Tiwary laid on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

8. Motion for Election to Committee

Shri Satya Narayan Sinha moved the following motion:—

“That in pursuance of clause (c) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by section 4 of the Indian Nursing Council (Amendment) Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council.”

The motion was adopted.

9. Motions Re: Reports of Joint Committees

(i) Shri Vikram Chand Mahajan moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories, upto the last day of the current session.”

The motion was adopted.

(ii) Chaudhary Nitiraj Singh moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, upto the 2nd December, 1968.”

The motion was adopted.

[P.T.O.]

(iii) Shri M. B. Rana moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the second day of the second week of the Budget Session (1969).”

The motion was adopted.

10. Motion of No-Confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Kanwar Lal Gupta to make a motion of No-confidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up immediately.

Shri Kanwar Lal Gupta then moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

(1) Shri Chandrajeet Yadava.

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2-05 p.m.)

(2) Shri M. R. Masani

(3) Shri Shivajirao S. Deshmukh

(4) Shri S. A. Dange

(5) Shri Bibhuti Mishra

(6) Shri S. M. Joshi

(7) Shri Prem Chand Verma

(8) Shri S. M. Banerjee

(9) Shri Krishna Kumar Chatterji (*Speech unfinished*).

The discussion was not concluded.

11. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twenty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th November, 1968).

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 12, 1968 | Kartika 21, 1890 (Saka)

No. 201

1. Starred Questions

Starred Questions Nos. 31—35 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—203, ~~206—229~~, 231—236, 238—284, 286—306, 308—320, 322—336, 338—350, 352—381, ~~383—393~~, 395 and 397—400 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the Annual Reports of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Leather and Leather Goods Industries for the year 1966-67.
 - (ii) Development Council for Leather and Leather Goods Industries for the year 1967-68.
 - (iii) Development Council for Manmade Textiles for the year 1967-68.
 - (iv) Development Council for Non-ferrous Metals and Alloys for the year 1967-68.
 - (v) Development Council for Paper, Pulp and Allied Industries for the year 1967-68.

[P.T.O.]

(2) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2954 in Gazette of India dated the 30th August, 1968.
- (ii) The Export of Coir Products (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 3132 in Gazette of India dated the 4th September, 1968.
- (iii) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1968, published in Notification No. S.O. 3135 in Gazette of India dated the 4th September, 1968.
- (iv) The Export of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 3144 in Gazette of India dated the 10th September, 1968.
- (v) Notification No. S.O. 3280 published in Gazette of India dated the 11th September, 1968, containing corrigendum to S.O. 3215 dated the 7th September, 1967.
- (vi) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 3392 in Gazette of India dated the 19th September, 1968.
- (vii) The Export of Electric Cables and Conductors (Inspection) Rules, 1968, published in Notification No. S.O. 3493 in Gazette of India dated the 27th September, 1968.
- (viii) The Export of Organic Chemicals (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 3507 in Gazette of India dated the 4th October, 1968.
- (ix) Notification No. S.O. 3518 published in Gazette of India dated the 7th October, 1968, containing corrigendum to S.O. 3221 dated the 8th September, 1967.
- (x) Notification No. S.O. 3528 published in Gazette of India dated the 8th October, 1968, containing corrigendum to S.O. 4357 dated the 5th December, 1967.

- (3) A copy of the Woollen Textiles (Production and Distribution Control) Amendment Order, 1968, published in Notification No. S.O. 3509 in Gazette of India dated the 4th October, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Ltd. Bombay, for the period 1st January, 1967 to 31st December, 1967.
- (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1967 to 31st December, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- | | | | |
|---|-----------|--------------------------|--------------------|
| (i) Supplementary Nos. I, II and III. | Statement | Fifth Session, 1968 | (Fourth Lok Sabha) |
| (ii) Supplementary Nos. XI, XII and XIII. | Statement | Fourth Session, 1968 | (Fourth Lok Sabha) |
| (iii) Supplementary No. VIII. | Statement | Third Session, 1967 | (Fourth Lok Sabha) |
| (iv) Supplementary No. XVI. | Statement | Second Session, 1967 | (Fourth Lok Sabha) |
| (v) Supplementary No. XIII. | Statement | First Session, 1967 | (Fourth Lok Sabha) |
| (vi) Supplementary No. XIV. | Statement | Sixteenth Session, 1966 | (Third Lok Sabha) |
| (vii) Supplementary No. XVI. | Statement | Fifteenth Session, 1966 | (Third Lok Sabha) |
| (viii) Supplementary No. XVII. | Statement | Fourteenth Session, 1966 | (Third Lok Sabha) |
- (6) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1967-68, under sub-section (1) of section 19 of the said Act.

[P.T.O.]

(7) A copy each of the following Notifications issued under sub-section (2) of section 3 of the Forward Contracts (Regulation) Act, 1952:—

(i) S.O. 3127 published in Gazette of India dated the 2nd September, 1968.

(ii) S.O. 3128 published in Gazette of India dated the 2nd September, 1968.

(8) A copy each of the following Notifications issued under section 17 of the Forward Contracts (Regulation) Act, 1952:—

(i) S.O. 3139 published in Gazette of India dated the 6th September, 1968.

(ii) S.O. 3140 published in Gazette of India dated the 6th September, 1968.

(iii) S.O. 3141 published in Gazette of India dated the 6th September, 1968.

4. Financial Committees, 1967-68 (A Review)—Laid on the Table

Secretary laid on the Table a copy of "Financial Committees, 1967-68 (A Review)".

5. President's Assent to Bills

(i) Secretary laid on the Table following seven Bills passed by the Houses of Parliament during the last session and assented to by the President:—

(1) The Appropriation (Railways) No. 3 Bill, 1968.

(2) The Appropriation (Railways) No. 4 Bill, 1968.

(3) The Bihar State Legislature (Delegation of Powers) Bill, 1968.

(4) The Bihar Appropriation Bill, 1968.

(5) The Appropriation (No. 3) Bill, 1968.

(6) The Appropriation (No. 4) Bill, 1968.

(7) The Uttar Pradesh Appropriation (No. 3) Bill, 1968.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Indian Coinage (Amendment) Bill, 1968.
- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968.
- (3) The Enemy Property Bill, 1968.
- (4) The Inter-State Water Disputes (Amendment) Bill, 1968.
- (5) The Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1968.
- (6) The Indian Patents and Designs (Amendment) Bill, 1968.
- (7) The Gold (Control) Bill, 1968.
- (8) The Insecticides Bill, 1968.
- (9) The Border Security Force Bill, 1968.
- (10) The Punjab State Legislature (Delegation of Powers) Bill, 1968.

6. Report of Public Accounts Committee

Shri M. R. Masani presented the Thirtieth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fiftieth Report (Chapters I—III) (Third Lok Sabha) relating to export Promotion Schemes etc.

7. Statement by Prime Minister

The Prime Minister made a statement on her Latin American and Caribbean tour.

8. Motion re: Twenty-Third Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Twenty-third Report of the Business Advisory Committee presented to the House on the 11th November, 1968.”

The motion was adopted.

[P.T.O.]

9. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri Kanwar Lal Gupta on the 11th November, 1968, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri Krishna Kumar Chatterji
 - (2) Shri Nath Pai
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (3) Shri Chintamani Panigrahi
 - (4) Shri Era Sezhiyan
 - (5) Shri Rajendranath Barua
 - (6) Shri P. Ramamurti
 - (7) Shri J. B. Kripalani
 - (8) Shri M. Thirumala Rao
 - (9) Shri N. Dandeker
 - (10) Shri Y. B. Chavan
 - (11) Shri Tenneti Viswanatham
 - (12) Shri M. L. Sondhi
 - (13) Shri Prakash Vir Shastri

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 13, 1968/Kartika 22, 1890 (Saka).

No. 202

1. Starred Questions

Starred Question Nos. 61 and 62 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 401—411, 413—435, 437—449, 451—490, 492—519, 521—535 and 537—559 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1967-68.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy of the Press Council (Amendment) Rules, 1968, published in Notification No. G.S.R. 1604 in Gazette of India dated the 7th September, 1968, under sub-section (3) of section 22 of the Press Council Act, 1965.

(3) A copy of the Third statement showing decisions taken on three more recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels. ✓

(4) A statement on the flood situation in the country.

4. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

5. Motion of no-confidence in the Council of Ministers

Discussion on the following motion moved by Shri Kanwar Lal Gupta on the 11th November, 1968, resumed:—

"That this House expresses its want of confidence in the Council of Ministers."

[P.T.O.]

Shri Kanwar Lal Gupta replied to the debate.

On the motion the House divided, Ayes 85; Noes 220. The motion was accordingly negatived.

6. Government Bill—Under consideration

*The Registration of Births and Deaths Bill, 1968, as passed
by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. S. Ramaswamy.

The following members took part in the debate:—

- (1) Shri Meetha Lal Meena
- (2) Shri S. Supakar
- (3) Dr. Ranen Sen
- (4) Shri Diwan Chand Sharma
- (5) Shri Beni Shanker Sharma
- (6) Chaudhuri Randhir Singh
- (7) Shri D. K. Kunte
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri P. Ramamurti
- (10) Shri Bhola Nath Master
- (11) Shri C. Chittibabu
- (12) Shri Ram Singh Ayarwal

Shri K. S. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 9 were adopted.

Consideration of Clause 10 was taken up but not concluded.

The discussion on the Bill was not concluded.

7. Half-an-hour discussion on matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 14th August, 1968 to Unstarred Question No. 4077 regarding visit of Khan Abdul Ghaffar Khan to India.

[Lok Sabha adjourned till 11 A.M. on Thursday, the 14th November, 1968].

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 14, 1968 [Kartika 23, 1890 (Saka)]

No. 203

1. Starred Questions

Starred Questions Nos. 91, 94, 95 and 97 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 560—620, 622—690, 692—750 and 752—759 were laid on the Table.

3. Calling Attention

Shri S. Supakar called the attention of the Minister of Education to widespread student agitation and breach of peace in Banaras Hindu University, Allahabad University and other Universities in Uttar Pradesh.

The Minister of Education made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of West Bengal Notification No. 1582-I.R. published in Gazette of India, dated the 18th April, 1968, making certain amendments to the West Bengal Industrial Disputes Rules, 1958, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy each of the following Notifications under Section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (i) The Rajasthan Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1721 in Gazette of India dated the 21st September, 1968.

[P.T.O.]

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- (ii) The Andhra Pradesh Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1722 in Gazette of India dated the 21st September, 1968.
 - (iii) The Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1723 in Gazette of India dated the 21st September, 1968.
 - (iv) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1724 in Gazette of India dated the 21st September, 1968.
 - (v) The Assam Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1725 in Gazette of India dated the 21st September, 1968.
 - (vi) The Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1726 in Gazette of India dated the 21st September, 1968.
 - (vii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1727 in Gazette of India dated the 21st September, 1968.
 - (viii) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1728 in Gazette of India dated the 21st September, 1968.
 - (ix) The Andhra Pradesh Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1895 in Gazette of India dated the 26th October, 1968.
 - (x) The Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1896 in Gazette of India dated the 26th October, 1968.
 - (xi) The Assam Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1897 in Gazette of India dated the 26th October, 1968.
 - (xii) The Rajasthan Coal Mines Bonus (Fifth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1898 in Gazette of India dated the 26th October, 1968.
- (3) A copy of the Food Corporations (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1597 in Gazette of India dated the 29th August, 1968, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
 - (4) A copy of the Seeds Rules, 1968, published in Notification No. G.S.R. 1632 in Gazette of India dated the 2nd September, 1968, under sub-section (3) of section 25 of the Seeds Act, 1966.

- (5) A copy of the Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Amendment Act, 1968, (President's Act No. 25 of 1968) published in Gazette of India dated the 25th September, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (6) A copy of the Review by the Government on the working of the National Seeds Corporation Limited, New Delhi (Hindi and English versions) for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of the Payment of Wages (Air Transport Services) Rules, 1968, published in Notification No. S.O. 3036 in Gazette of India dated the 7th September, 1968, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

5. Reports of Estimates Committee

Shri Shantilal Shah presented the following Reports of the Estimates Committee:—

- (i) Fifty-ninth Report regarding action taken by Government on the recommendations contained in the Seventy-second Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Rehabilitation—Dandakaranya Project.
- (ii) Sixty-second Report regarding action taken by Government on the recommendations contained in the Fourth Report of the Estimates Committee on the Ministry of Education—(i) National Museum, New Delhi and (ii) National Gallery of Modern Art, New Delhi.

6. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding the settlement reached at the meeting held by the Speaker on the 13th November, 1968, with the Leaders of the Opposition Groups and the Minister of Parliamentary Affairs to the effect that the Minister of Parliamentary Affairs would arrange a meeting of the Leaders of the Opposition Groups with the Prime Minister to discuss about the Central Government employees.

The Minister of Parliamentary Affairs made a statement on the subject.

7. Motion Re. Joint Committee

Shri Anil K. Chanda moved the following motion:—

“That this House do appoint Shri P. Govinda Menon to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Schedule Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, vice Shri Asoka Mehta resigned.”

The motion was adopted.

[P.T.O.]

8. Government Bill—Debate Adjourned

*The Registration of Births and Deaths Bill, 1968, as passed by
Rajya Sabha*

Clause-by-clause consideration of the Bill continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

On a motion moved by Shri Deven Sen that the debate on the Bill be adjourned, the House divided, Ayes 44; Noes 54. The motion was accordingly negated.

Further consideration of Clause 10 and the amendment moved thereto continued.

Shri Atal Bihari Vajpayee moved the following motion:—

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for adjournment of the debate on the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha, be suspended.”

The motion was adopted.

Shri Atal Bihari Vajpayee moved the following motion:—

“That the debate on the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha, be adjourned.”

The motion was adopted and the debate on the Bill was adjourned.

9. Government Bill—under consideration

The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Vidya Charan Shukla.

On a motion moved by Shri Deven Sen that the debate on the Bill be adjourned, the House divided, Ayes 52; Noes 75. The motion was accordingly negated.

The following members took part in the debate on the motion for consideration of the Bill:—

- (1) Shri Shri Chand Goyal
- (2) Chaudhuri Randhir Singh
- (3) Shri G. Viswanathan
- (4) Shri Shashi Bhushan
- (5) Shri K. Ananda Nambiar
- (6) Shri Naval Kishore Sharma
- (7) Shri Janardan Jagannath Shinkre
- (8) Shri Diwan Chand Sharma.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th November, 1968)

S. L. SHAKDHER,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated November 13, 1968—

Page 975, paragraph 6,

for “(12) Shri Ram Singh Ayarwal”.

read “(12) Shri Nathu Ram Ahirwar”.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 15, 1968|Kartika 24, 1890 (Saka)

No. 204

1. Starred Questions

Starred Questions Nos. 121, 126 and 140 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 760—902, 904—913, 915—931, 933—956 and 958 were laid on the Table.

Three statements by the Minister in the Ministry of Home Affairs and one by the Minister of State in the Ministry of Education correcting the replies given to the following Questions were also laid on the Table, respectively:—

- (i) Unstarred Question No. 10398 on the 10th May, 1968 regarding Barns of Harijans burnt in Madhya Pradesh;
- (ii) Unstarred Question No. 3297 on the 9th August, 1968 regarding Terror created by Pakistanis in Minicoy Islands;
- (iii) Unstarred Question No. 5466 on the 23rd August, 1968 regarding Conduct of S.D.M. Sadar (Tripura); and
- (iv) Unstarred Question No. 2460 on the 2nd August, 1968 regarding Bengali Medium School in Andaman.

3. CALLING ATTENTION

Shri Jyotirmoy Bosu called the attention of the Minister of Education to the non-implementation of Kothari Commission's recommendations on Primary teachers etc. in U.P., Bihar, West Bengal and other States.

The Minister of State for Education made a statement in regard thereto.

4. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- ✓ (1) A copy of the Interim Report of the Fifth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution.
- * (2) A copy of the Annual Accounts of the Kandla Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of the Annual Accounts of the Mormugao Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963.
- (4) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1967-68 along with the Audited Accounts.
- (5) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1967-68.
- (6) A copy each of the Annual Report of the Indian Institute of Science, Bangalore and the statement of Accounts for the year 1967-68.
- (7) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1966-67.
- (8) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (9) A copy of the Bihar University (Amendment) Act, 1968 (Hindi and English versions) (President's Act No. 24 of 1968) published in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968.
- (10) A copy each of the following Notifications under sub-section (2) of section 2 of the Essential Services Maintenance Ordinance, 1968:—
 - (i) S.O. 3286 published in Gazette of India dated the 13th September, 1968.
 - (ii) S.O. 3383 published in Gazette of India dated the 17th September, 1968.

*The accounts were previously laid on the Table on the 23rd August, 1968.

- (11) A copy of the Foreigners (Restrictions on Residence) Order, 1968, published in Notification No. G.S.R. 1664 in Gazette of India dated the 14th September, 1968, under sub-section (2) of section 3-A of the Foreigners Act, 1946.
- (12) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1768 in Gazette of India dated the 28th September, 1968, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (13) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1568 in Gazette of India dated the 31st August, 1968, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (14) A copy of Arms (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1567 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 44 of the Arms Act, 1959.
- (15) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1520 in Gazette of India dated the 24th August, 1968.
 - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1521 in Gazette of India dated the 24th August, 1968.
 - (iii) G.S.R. 1522 published in Gazette of India dated the 24th August, 1968, making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.
 - (iv) G.S.R. 1523 published in Gazette of India dated the 24th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Strength) Regulations, 1955.
 - (v) G.S.R. 1563 published in Gazette of India dated the 31st August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (vi) G.S.R. 1564 published in Gazette of India dated the 31st August, 1968, making certain amendment to Schedule IIF to the Indian Police Service (Pay) Rules, 1954.

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- (vii) G.S.R. 1565 published in Gazette of India dated the 31st August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (viii) G.S.R. 1566 published in Gazette of India dated the 31st August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (ix) G.S.R. 1660 published in Gazette of India dated the 14th September, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (x) G.S.R. 1661 published in Gazette of India dated the 14th September, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulation, 1955.
- (xi) The All India Services (Leave) Amendment Rules, 1968, published in Notification No. G.S.R. 1662 in Gazette of India dated the 14th September, 1968.
- (xii) G.S.R. 1703 published in Gazette of India dated the 21st September, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulation, 1955.
- (xiii) The Indian Police Service (Probation) Second Amendment Rules, 1968, published in Notification No. G.S.R. 1704 in Gazette of India dated the 21st September, 1968.
- (xiv) The Indian Administrative Service (Probation) Second Amendment Rules, 1968, published in Notification No. G.S.R. 1705 in Gazette of India dated the 21st September, 1968.
- (xv) The Indian Administrative Service (Pay) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1767 in Gazette of India dated the 28th September, 1968.
- (xvi) G.S.R. 1827 published in Gazette of India dated the 12th October, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvii) The Indian Administrative Service (Recruitment) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1828 in Gazette of India dated the 12th October, 1968.
- (xviii) The Indian Police Service (Recruitment) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1829 in Gazette of India dated the 12th October, 1968.

- (xix) G.S.R. 1830 published in Gazette of India dated the 12th October, 1968, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
 - (xx) G.S.R. 1831 published in Gazette of India dated the 12th October, 1968, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
 - (xxi) The Indian Police Service (Probation) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1882 in Gazette of India dated the 26th October, 1968.
 - (xxii) The Indian Administrative Service (Probation) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1883 in Gazette of India dated the 26th October, 1968.
- ****(16) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—
- (i) The U.P. Motor Vehicles (Tenth Amendment) Rules, 1967, published in Notification No. 2384 T|XXX-V-70P|61 in Uttar Pradesh Gazette dated the 16th September, 1967.
 - (ii) The U.P. Motor Vehicles (Ninth Amendment) Rules, 1967, published in Notification No. 2841-T|XXX-B-7P|66 in Uttar Pradesh Gazette dated the 16th December, 1967.
 - (iii) The U.P. Motor Vehicles (Seventh Amendment) Rules, 1967 (Hindi and English versions) published in Notification No. 4962-T|XXX-B-2-P-61 in Uttar Pradesh Gazette dated the 16th December, 1967.
 - (iv) The U.P. Motor Vehicles (Eleventh Amendment) Rules, 1967, published in Notification No. 7110-T|XXX-B-85P-63 in Uttar Pradesh Gazette dated the 6th January, 1968.
- (17) (i) A copy of the U.P. Motor Vehicles (First Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. 3049-T|XXX-B-88-P-68 in Uttar Pradesh Gazette dated the 10th August, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement showing reasons for delay in laying the above Notification.

******The notifications were previously laid on the Table on the 23rd August, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

5. **Announcement by Speaker—Privilege Matter**

The Speaker informed the House that in connection with the question of privilege sought to be raised by Shri Yogendra Sharma on the 26th August, 1968, against the *Aryavarta*, a Hindi daily of Patna, for misreporting his speech delivered in the House on the 22nd August, 1968, the Editor, Printer and the Publisher of the newspaper had expressed their regrets and the Hindustan Samachar, the concerned News Agency had also expressed its regret. The said News Agency had issued necessary clarification to all its subscribers and the *Aryavarta*, published the correct version of the speech, together with its regret.

The House agreed to treat the matter as closed.

6. **Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th November, 1968.

7. **Motion for Election to Committee**

Dr. Triguna Sen moved the following motion:—

“That in pursuance of clause (1)(xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi in place of Shri Bal Raj Madhok in terms of the proviso to clause (1) of the said Statute.”

The motion was adopted.

8. **Government Bills—Introduced**

(1) The Indian Railways (Amendment) Bill, 1968.

The motion for leave to introduce the Bill moved by Shri C. M. Poonacha was opposed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

On the motion the House divided, Ayes 86; Noes 32.

The motion was accordingly adopted and the Bill was introduced.

(2) The Delhi High Court (Amendment) Bill, 1968.

9. **Government Bill—Under Consideration**

The Central Industrial Security Force Bill, 1968 as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 14th November, 1968, was resumed.

On the motion moved by Shri S. M. Banerjee that the Attorney-General of India be called to address the House on certain constitutional aspects of the Bill, the House divided, Ayes 50; Noes 79. The motion was accordingly negatived.

The discussion on the Bill was not concluded.

10. **Motion Re: Thirty-eighth Report of Committee on Private Members' Bills and Resolutions**

Shri K. M. Koushik moved the following motion:—

“That this House do agree with the Thirty-eighth Report of the

The motion was adopted.

11. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of article 130*) by Shri Yashpal Singh.
- (2) The Constitution (Amendment) Bill, 1968 (*Amendment of Seventh Schedule*) by Shri Yashpal Singh.
- (3) The Slum Areas (Improvement and Clearance) Amendment Bill, 1968 (*Substitution of section 20*) by Shri Om Prakash Tyagi.
- (4) The Constitution (Amendment) Bill, 1968 (*Amendment of the First Schedule*) by Shri Bhola Nath Master.
- (5) The Code of Criminal Procedure (Amendment) Bill, 1968 (*Amendment of section 421*) by Shri Anand Narain Mulla.
- (6) The Parliament Library Bill, 1968 by Shri Diwan Chand Sharma.
- (7) The Civil Aviation (Licensing) Bill, 1968 by Shri Diwan Chand Sharma.
- (8) The Foreigners (Amendment) Bill, 1968 (*Amendment of section 3*) by Shri Jagannath Rao Joshi.
- (9) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 75, 164 etc.*) by Shri Kameshwar Singh.
- (10) The Constitution (Amendment) Bill, 1968 (*Amendment of First Schedule*) by Shri Maharaj Singh Bharti.
- (11) The Publication of Political Party Accounts Bill, 1968 by Shri Shri Chand Goyal.
- (12) The Buffaloes Development Board Bill, 1968 by Shri Maharaj Singh Bharti.
- (13) The Power Generating Corporation of India Bill, 1968 by Shri Maharaj Singh Bharti.
- (14) The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla.
- (15) The Gorakhpur University (Amendment) Bill, 1968 (*Amendment of section 5*) by Shri Rajdeo Singh.
- (16) The Government Servants (Receipt of Fee) Bill, 1968 by Shri George Fernandes.

12. Private Member's Bill—Motion for Circulation—Negatived.

The Treason Bill, 1967 by Shri Yashpal Singh

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1968, moved by Shri Yashpal Singh on the 9th August, 1968, continued.

The following members took part in the debate:—

- (1) Shri Shoo Narain
- (2) Shri Om Prakash Tyagi

- (3) Shri Diwan Chand Sharma
- (4) Shri P. K. Vasudevan Nair
- (5) Shri Rabi Ray
- (6) Shri Samar Guha
- (7) Shri Kanwar Lal Gupta
- (8) Shri Tenneti Viswanatham
- (9) Shri Abdul Ghani Dar
- (10) Shri Bhola Nath Master
- (11) Shri J. M. Lobo Prabhu
- (12) Dr. Ranen Sen
- (13) Shri Beni Shanker Sharma
- (14) Shri Humayun Kabir
- (15) Shri K. S. Ramaswamy

Shri Yashpal Singh replied to the debate.

On the motion for circulation of the Bill, the House divided, Ayes 17; Noes 48. The motion was accordingly negatived.

13. Motion Re: Contempt of the House

Dr. Ram Subhag Singh moved the following motion:—

“This House resolves that the person calling himself Shri Gopal Tripathi who threw some papers from the Visitors’ Gallery on the Floor of the House at 3 P.M. today and whom the Watch and Ward Officer took into custody immediately has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that he be sentenced to simple imprisonment till 6 P.M. on the 18th November, 1968 and sent to Tihar Jail, Delhi.”

The motion was adopted.

14. Private Member’s Bill—Under Consideration

The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Nath Pai. His speech was not concluded.

The discussion was not concluded.

15. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Beni Shanker Sharma raised a half-an-hour discussion on points arising out of the answer given on the 11th November, 1968 to Starred Question No. 23 regarding smuggling of goods on West Bengal and Bihar borders with Nepal.

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 18, 1968|Kartika 27, 1890 (Saka)

No. 205

Starred Questions

Starred Questions Nos. 151, 152 and 157 were orally answered. Replies remaining questions were laid on the Table.

Unstarred Questions

Replies to Unstarred Questions Nos. 960—1018, 1020—1023, 1025—1077, 1079—1099, 1101—1103, 1105—1122, 1124—1125; 1127—1141 and 1143—1153 were laid on the Table.

Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Petroleum and Chemicals to the acute shortage of petrol in Calcutta.

The Minister of State for Petroleum and Chemicals made a statement regard thereto.

Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement on the drought conditions in the country.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—
 - (i) The Nagar Mahapalika, Kanpur Regulation of Water Charges Rules, 1968, published in Notification No. 824-D|IX-B-3(14)-67 dated the 13th March, 1968.

[P.T.O.]

- (ii) The Transit Pass (Amendment) Rules, 1968, for Nagar Mahapalikas levying Toll, Octroi or Terminal Tax or any two or all the three of these taxes, published in Notification No. 181-B|XI-C-34-67 dated the 15th June, 1968.
 - (iii) The Nagar Mahapalika Varanasi Regulation of Water Charges Rules, 1968, published in Notification No. 2669-D|IX-B-4(28)WT-68 dated the 24th June, 1968.
 - (iv) The Nagar Mahapalika, Lucknow Regulation of Water Charges Rules, 1968, published in Notification No. 2970-D|IX-B-4(23)-WT-68 dated the 24th June, 1968.
 - (v) The Uttar Pradesh Nagar Mahapalika Water Supply Rules, 1968, published in Notification No. 3172-D|IX-B-304-W-61 dated the 25th June, 1968.
 - (vi) The Nagar Mahapalika, Agra Regulation of Water Charge Rules, 1968, published in Notification No. 2971-D|IX-B-4(30)-WT-68 dated the 26th June, 1968.
 - (vii) The Uttar Pradesh Nagar Mahapalika (Oath) Rules, 1968, published in Notification No. 1851-A|XI-Kh-1968 dated the 19th July, 1968.
- (b) A statement showing reasons for delay in laying the above Notifications (Hindi and English versions).
- (3) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 94 of the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—
- (i) The Uttar Pradesh Avas Evam Vikas Parishad (Fixation of Costs Payable in Proceedings for Eviction and Recovery of Rent) Rules, 1967, published in Notification No. 741-H|XXXVII-16-(IX)-(19)-68 in Uttar Pradesh Gazette dated the 7th October, 1967.
 - (ii) The Uttar Pradesh Avas Evam Vikas Parishad (Constitution of Avas Samitis) Rules, 1967, published in Notification No. 0-305H|XXXVII-12-HB-65 in Uttar Pradesh Gazette dated the 9th December, 1967.
 - (iii) The Uttar Pradesh Avas Evam Vikas Parishad (Form and Manner of Service of Notice) (Amendment) Rules, 1967 published in Notification No. 0-308-H|XXXVII-22-HB-65 in Uttar Pradesh Gazette dated the 16th December, 1967.

- (iv) The Uttar Pradesh Avas Evam Vikas Parishad (Remuneration to the Presiding Officer of the Tribunal and execution of Awards and Orders of the Tribunal) Rules, 1967 published in Notification No. 0-359-H|XXXVII-27(HB)-65 in Uttar Pradesh Gazette dated the 30th December, 1967.
- (v) The Uttar Pradesh Avas Evam Vikas Parishad (Remuneration payable to the Adhyaksh and Allowances payable to the Members of the Board) Rules, 1967, published in Notification No. 0-367-H|XXXVII-10(H.B.)-65 in Uttar Pradesh Gazette dated the 30th December, 1967.
- (vi) The Uttar Pradesh Avas Evam Vikas Parishad (Provisions regarding tenants in area comprised in Malin Basti Sudhar aur Nipatan Yojana) Rules, 1968, published in Notification No. 0-293-H|XXXVII-29-HB-65 in Uttar Pradesh Gazette dated the 6th July, 1968.
- (vii) The Uttar Pradesh Avas Evam Vikas Parishad (Allotment of Temporary Alternative Accommodation to Occupiers of Buildings in the area of Malin Basti Sudhar aur Nipatan Yojana) Rules, 1968, published in Notification No. 2184 ऋ |XXXVII-16(IX)-11-66 in Uttar Pradesh Gazette dated the 6th July, 1968.
- (viii) The Uttar Pradesh Avas Evam Vikas Parishad (Delegation of Powers by the Board and the Housing Commissioner) Rules, 1968, published in Notification No. 2185 ऋ |XXXVII-16(IX)(3)-66 in Uttar Pradesh Gazette dated the 6th July, 1968.
- (b) A statement showing reasons for delay in laying the above Notifications.
- (4) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
- (i) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Rules, 1968, published in Notification No. S. O. 3116 in Gazette of India dated the 1st September, 1968.
- (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Rules, 1968, published in Notification No. S.O. 3117 in Gazette of India dated the 1st September, 1968.
- (5) (i) A copy of Notification No. SEC.205|B.3-68|69 published in Gazette of India dated the 20th July, 1968, (Hindi and English versions) making certain amendments to the Agricultural Refinance Corporation (Staff) Regulations, 1964, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963.

[P.T.O.]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A copy of the Uttar Pradesh Sales Tax (Amendment) Rules 1968 published in Notification No. ST-3300|X-948(2)-67 in Uttar Pradesh Gazette dated the 31st August, 1968, (Hindi and English versions) under sub-section (5) of section 24 of the U.P. Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (7) A copy of Notification No. ST-3494|X-950(1)-64 published in Uttar Pradesh Gazette dated the 24th October, 1968 (Hindi and English versions) under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi:—
- (i) The Delhi Sales Tax (Fifth Amendment) Rules, 1968, published in Notification No. F.4(41)|66-Fin.(G) in Delhi Gazette dated the 27th September, 1968.
- (ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1968, published in Notification No. F.4(125)|68-Fin.(Genl) in Delhi Gazette dated the 27th September, 1968.
- (iii) The Delhi Sales Tax (Seventh Amendment) Rules, 1968, published in Notification No. F.4(144)|68-Fin.(G) in Delhi Gazette dated the 9th October, 1968.
- (9) A copy of the Central Excise (Seventeenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1890 in Gazette of India dated the 26th October, 1968, under section 38 of the Central Excises and Salt Act, 1944.
- (10) A copy each of the following Notifications under section 15 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Hundred and fifteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1873 in Gazette of India dated the 19th October, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Hundred and sixteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1874 in Gazette of India dated the 19th October, 1968.

- (iii) The Customs and Central Excise Duties Export Drawback (General) Hundred and seventeenth Amendment Rules, 1968, published in Notification No. G.S.R. 1924 in Gazette of India dated the 2nd November, 1968.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and eighteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1925 in Gazette of India dated the 2nd November, 1968.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Hundred and nineteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1926 in Gazette of India dated the 2nd November, 1968.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Hundred and twentieth Amendment Rules, 1968, published in Notification No. G.S.R. 1927 in Gazette of India dated the 2nd November, 1968.
- (11) A copy of the Annual Report of the Industrial Finance Corporation of India for the year ended on the 30th June, 1968, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (12) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1968, published in Notification No. G.S.R. 1868 in Gazette of India dated the 19th October, 1968, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (13) A copy of the Inter-State Water Disputes (Amendment) Rules, 1968. (Hindi and English versions) published in Notification No. S.O. 3559 in Gazette of India dated the 12th October, 1968, under sub-section (3) of section 13 of the Inter-State Water Disputes Act, 1956.
- (14) A copy of the Budget Estimate of the West Bengal State Electricity Board for the year 1968-69, under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- * (15) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations; 1968, (Hindi and English versions) published in Notification No. S.R.O. 11-E in Gazette of India dated the 17th July, 1968, under section 185 of the Navy Act, 1957.

*The notification was previously laid on the Table on the 9th August, 1968 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- (16) A statement in reply to Half-an-Hour discussion raised by Shri Prakash Vir Shastri on the 13th November, 1968, regarding visit of Khan Abdul Ghaffar Khan to India, under direction 19 of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

5. Report of Committee of Privileges

Shri R. K. Khadilkar presented the Sixth Report of the Committee of Privileges.

6. Statement by Minister

The Minister of Railways made a statement regarding collision between No. 2 Dehri-on-sone Gomoh passenger and UP Goods train at Son Nagar station of the Eastern Railway on the 15th November, 1968.

7. Personal Explanation under Rule 357

Shri D. K. Kunte made a personal explanation regarding certain allegations made against him by Sarvashri Hem Barua, R. Umanath and George Fernandes in the House on the 12th November, 1968 during supplementaries on Starred Question No. 33 regarding M/s. Bennett Coleman and Company.

8. Motions Re: Reports of Joint Committees

- (i) Shri Kashi Nath Pandey moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith, upto the last day of the second week of the Budget Session (1969).”

The motion was adopted.

- (ii) Shri Shri Chand Goyal moved the following motion:—

“That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, upto the 31st March, 1969.”

The motion was adopted.

- (iii) Shri Rajendranath Barua moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents, upto the 31st March, 1969.”

The motion was adopted.

9. Government Bill—under consideration

The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 14th November, 1968, continued.

The following members took part in the debate:—

(1) Shri Surendranath Dwivedy

(2) Shri Bedabrate Barua

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

(3) Shri J. M. Lobo Prabhu

(4) Shrimati Tarkeshwari Sinha

(5) Shri Indrajit Gupta

(6) Shri R. D. Bhandare

(7) Shri Deven Sen

Shri Vidya Charan Shukla replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 83; Noes 56. The motion for consideration was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Consideration of Clause 3 was taken up but not concluded.

The discussion on the Bill was not concluded.

10. Motion

Dr. K. L. Rao moved the following motion:—

“That the statement laid on the Table by the Minister of Irrigation and Power on the 13th November, 1968 regarding flood situation in the country, be taken into consideration.”

Six Substitute Motions were moved by Sarvashri H. N. Mukerjee, Samar Guha, Chintamani Panigrahi, Abdul Ghani Dar, N. C. Chatterjee and Rabi Ray.

The following members took part in the debate:—

(1) H. H. Maharaja Pratap Keshari Deo

(2) Shri C. K. Bhattacharyya

(3) Shri N. C. Chatterjee

(4) Shri Biswanarayan Shastri

(5) Shri Jagannath Rao Joshi

(6) Shri Yamuna Prasad Mandal

(7) Shri S. Kandappan

(8) Shri Chintamani Panigrahi

(9) Shri H. N. Mukerjee

(10) Shri K. Narayana Rao

(11) Shri Jyotirmoy Bosu

(12) Shri S. M. Solanki

(13) Shri Samar Guha.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A. M. on Tuesday, the 19th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 19, 1968 | Kartika 28, 1890 (Saka)

No. 206

1. Starred Questions

Starred Question Nos. 195—199 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1154—1251, 1253—1334 and 1336—1353 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Steel, Mines and Metals regarding lock-out in Durgapur Steel Plant was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Brij Bhushan Lal called the attention of the Minister of Home Affairs to non-implementation of the Central Government's orders by the State Government of Kerala, in connection with the strike by the Central Government employees.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Refrigerators) Amendment Rules, 1968, published in Notification No. G.S.R. 1505 in Gazette of India dated the 24th August, 1968.

[P.T.O.]

(ii) The Cost Accounting Records (Room Airconditioners) Amendment Rules, 1968, published in Notification No. G.S.R. 1506 in Gazette of India dated the 24th August, 1968.

(iii) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1968, published in Notification No. G.S.R. 1507 in Gazette of India dated the 24th August, 1968.

(iv) The Cost Audit (Report) Rules, 1968, published in Notification No. G.S.R. 1814 in Gazette of India dated the 12th October, 1968.

✓ (2) A copy of Government Resolution No. WB-12(10)|68 dated the 16th November, 1968 regarding Government's decisions on certain recommendations made by the Wage Board for Heavy Chemicals and Fertilizer Industries.

✓ (3) A copy of the brochure containing revised comments of the Government on certain recommendations of the Railway Accidents Committee—1962 (Parts I and II) which were either under examination or position in respect of which has changed necessitating revision of the earlier comments.

(4) A copy of Notification No. S.O. 3388 published in Gazette of India dated the 18th September, 1968 containing corrigendum to S.O. 3412 dated the 20th September, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

✓ (5) A copy of Government Resolution No. 26(2)-Tar|67 dated the 28th September, 1968 (Hindi and English versions) regarding recommendations of the Report of the Tariff Commission Review Committee.

(6) A copy each of the following Papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1968) of the Tariff Commission on the continuance of protection to the Automobile Industry.

(ii) Government Resolution No. 8(1)-Tar|68 dated the 9th November, 1968 (Hindi and English versions).

(iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

- (7) A copy of the Tractors (Price Control) Amendment Order, 1968 (Hindi and English versions) published in Notification No. S.O. 3620 in Gazette of India dated the 14th October, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of Notification No. S.O. 3616 published in Gazette of India dated the 10th October, 1968, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- * (9) A copy of the Joint Communique on Indo-Nepal Ministerial level trade talks held at Kathmandu between November 15 and 19, 1968.

6. Statement by Minister

The Minister of Home Affairs made a statement regarding the arrest of Sarvashri Madhu Limaye and Arjun Singh Bhadoria.

7. Personal Explanation under Rule 357

The Deputy Minister of Law made a personal explanation regarding certain statement about him made by Shri Prakash Vir Shastri in the House on the 12th November, 1968.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

8. Government Bill—Passed

The Central Industrial Security Force Bill, 1968 as passed by Rajya Sabha

Clause-by-clause consideration of the Bill as passed by Rajya Sabha, continued.

On an amendment to Clause 3 moved by Shri Prabhu Dayal Himatsingka, the House divided, Ayes 45; Noes 101. The amendment was accordingly negatived.

Clauses 3 to 22 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

*Laid at 6-15 P. M.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Inderjit Gupta
- (2) Shri S. Kandappan
- (3) Shri K. Narayana Rao
- (4) Shri Abdul Ghani Dar
- (5) Shri Om Prakash Tyagi
- (6) Shri C. K. Bhattacharyya
- (7) Shri Srinibas Mishra
- (8) Shri D. K. Kunte
- (9) Shri George Fernandes
- (10) Shri K. Ananda Nambiar
- (11) Shri Vidya Charan Shukla

On the motion the House divided, Ayes 81; Noes 22. The motion was accordingly adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 20, 1968 Kartika 29, 1890 (Saka)

No. 207

1. Starred Questions

Starred Questions Nos. 211-215 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1354-1430, 1432-1450, 1452-1475 and 1477-1484 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Information and Broadcasting regarding taking over of small and medium language newspapers in Gujarat by Indian Express Group of Newspapers was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Finance to the reported cornering of Rs. 10 crores' worth of Indian Iron and Steel Co. shares by an individual businessman with the connivance of the Reserve Bank.

The Minister of Finance made a statement in regard thereto.

5. Paper Laid on the Table

A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1968 (Hindi and English versions) published in Notification No. S.R.O. 16-E in Gazette of India dated the 29th October, 1968, was laid on the Table under section 185 of the Navy Act, 1957.

[P.T.O.]

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th November, 1968, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, upto the last day of the 66th (November-December, 1968) Session of the Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Public Accounts Committee

Shri M. R. Masani presented the Thirty-second Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Seventy-second Report (Third Lok Sabha) relating to Appropriation Accounts (Railways) 1964-65 and Audit Report (Railways) 1966.

9. Government Bill—Under Consideration

The Deposit Insurance Corporation (Amendment) Bill, 1967

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st January, 1969, was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

(1) Shri D. N. Patodia

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

(2) Shri Prabhu Dayal Himatsingka

(3) Shri S. S. Kothari

(4) Shri Sheo Narain

(5) Shri Ramavatar Shastri

(6) Shrimati Tarkeshwari Sinha

- (7) Shri Samarendra Kundu
- (8) Shri K. Narayana Rao
- (9) Shri S. Kandappan
- (10) Shri George Fernandes
- (11) Shri Krishna Chandra Pant (by way of reply).
- (12) Shri Shiva Chandra Jha

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 were adopted.

Clauses 3 and 5 were adopted, as amended.

The discussion on the Bill was not concluded.

10. Motion

Shri Srinibas Mishra moved the following motion:—

“This House resolves that in pursuance of section 20 of the Civil Defence Act, 1968, the following modification be made in the Civil Defence Rules, 1968, published in the Gazette of India by Notification No. G.S.R. 1277, dated the 10th July, 1968 and laid on the Table on the 26th July, 1968 namely:—

in rule 13, *after* ‘The Central Government’ insert ‘or the State Government’.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

The following members took part in the debate:—

- (1) Shri Rabi Ray
- (2) Dr. Ranen Sen
- (3) Shri D. K. Kunte
- (4) Shri Samarendra Kundu

The discussion was not concluded.

[P.T.O.]

11. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Hem Barua raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1968 to Starred Question No. 31 regarding Small Car Project.

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st November, 1968.)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 21, 1968 | Kartika 30, 1890 (Saka)

No. 208

1. Starred Questions

Starred Questions Nos. 242—244, 246 and 247 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1485—1488, 1490, 1492—1530, 1541—1644 and 1646—1666 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Communications regarding declaration of revised telephone tariffs as arbitrary by Madras High Court was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri P. K. Vasudevan Nair called the attention of the Minister of Home Affairs to the new and special procedure laid down by the Ministry of Home Affairs in regard to verification of character and antecedents of candidates from Kerala selected for appointment to Civil Posts under the Government of India as contained in their O.M. No. 3|8|(S)|67-Ests(B) dated the 6th September, 1968.

The Minister of State for Home Affairs made a statement in regard thereto:

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coal Mines (Amendment) Regulations, 1968, published in Notification No. G.S.R. 1554, in Gazette of India dated the 31st August, 1968, under sub-section (7) of section 59 of the Mines Act, 1952.
- (2) A copy of the Personal Injuries (Compensation Insurance) Amendment Scheme, 1968, published in Notification No. S.O. 3087 in Gazette of India dated the 7th September, 1968, under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963.
- (3) A copy of Notification No. G.S.R. 1560 published in Gazette of India dated the 31st August, 1968, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952.
- (4) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1592 in Gazette of India dated the 31st August, 1968.
 - (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1809 in Gazette of India dated the 28th September, 1968.
 - (iii) The Employees' Provident Funds (Sixth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1899 in Gazette of India dated the 26th October, 1968.
 - (iv) The Employees' Provident Funds (Seventh Amendment) Scheme, 1968, published in Notification No. G.S.R. 1900 in Gazette of India dated the 26th October, 1968.
- (5) A copy of the Dock Workers (Regulation of Employment) Second Amendment Rules, 1968, published in Notification No. S.O. 3700 in Gazette of India dated the 19th October, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (6) A copy of the West Bengal Mining Settlements (Health and Welfare) (Conservancy) Rules, 1968, published in Notification No. PH/2937/2R-42/67 in Calcutta Gazette

dated the 5th September, 1968, under sub-section (3) of section 34 of the West Bengal Mining Settlements (Health and Welfare) Act, 1964, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

- (7) A copy of Notification No. S.O. 581 (Hindi and English versions) published in Bihar Gazette dated the 11th September, 1968, adding Manufacture, marketing and distribution of Petroleum products to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c) (iv) of the Proclamation dated the 29th June, 1968, issued by the President in relation to the State of Bihar.
- (8) A copy of the Uttar Pradesh Sugarcane (Purchase Tax) (Second Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. 1355-S\XVIII-C-1643-68 in Uttar Pradesh Gazette dated the 17th August, 1968, under sub-section (3) of section 15 of the U.P. Sugarcane (Purchase Tax) Act, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (9) A copy of Notification No. G.S.R. 1594 published in Gazette of India dated the 28th August, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1966-67.
- (11) A copy of the Apprenticeship (Amendment) Rules, 1968, published in Notification No. G.S.R. 1553 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (12) A copy of the Report of the Indian Government Delegation to the Sixth Session of the I.L.O. Asian Regional Conference held at Tokyo in September, 1968.
- (13) A copy of Notification No. S.O. 3390 published in Gazette of India dated the 18th September, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

[P.T.O.]

to (3) ...
* (14) A statement regarding Government decision to give loan to 'Jansatta' and 'Loksatta' group of newspapers in Gujarat.

6. Government Bills—Passed

(i) *The Deposit Insurance Corporation (Amendment) Bill, 1967*

Clause-by-clause consideration of the Bill continued.

Clauses 6, 8 and 9 were adopted.

Clause 7 was adopted, as amended.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Clauses 10 to 14 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Krishna Chandra Pant.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri M. R. Krishna.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Bholu Nath Master
- (3) Shri Dhireswar Kalita
- (4) Shri K. Narayana Rao
- (5) Major Ranjeet Singh
- (6) Shri George Fernandes

*Laid at 7-35 P.M.

Shri M. R. Krishna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. R. Krishna.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 3-20 P.M. and re-assembled at 3-45 P.M.)

7. Government Bill—Under Consideration

The Madras State (Alteration of Name) Bill, 1968

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

Shri Murasoli Maran took part in the debate.

The discussion was not concluded.

8. Motion

Discussion on the following motion and the Substitute Motions thereto moved on the 18th November, 1968, continued:—

“That the statement laid on the Table by the Minister of Irrigation and Power on the 13th November, 1968 regarding flood situation in the country, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Rabi Ray
- (2) Shri Benoy Krishna Daschowdhury
- (3) Shri B. N. Katham
- (4) Shri Samarendra Kundu
- (5) Shri D. Basumatari
- (6) Shri Gunanand Thakur
- (7) Shri P. G. Sen
- (8) Shri S. D. Somasundaram

- (9) Shri Sheo Narain
- (10) Shri Ramavatar Shastri
- (11) Dr. (Mrs.) Maitreyee Bose
- (12) Shri Onkar Lal Berwa
- (13) Shri Tulsiram Dashrath Kamble.

Dr. K. L. Rao replied to the debate.

On the Substitute Motion moved by Shri Samar Guha, the House divided, Ayes 26; Noes 50. The Substitute Motion was accordingly negatived.

The remaining Substitute Motions were also negatived.

9. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twenty-fourth Report of Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd November, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 22, 1968 | Agra-hayana 1, 1890 (Saka)

No. 209

1. Starred Questions

Starred Question Nos. 271, 273 and 274 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1667-1755, 1757-1836 and 1838-1866 were laid on the Table.

3. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Defence to the sale of 100 American Patton Tanks to Pakistan through Turkey and the consequences thereof on India's defence.

The Minister of Defence made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Punjab Local Authorities (Aided Schools) Amendment Ordinance, 1968, (Hindi and English versions) promulgated by the Governor of Punjab on the 30th September, 1968, under provisions of article 213 (2)(a) of the Constitution, read with clause (c)(iv) of the Proclamation dated the 23rd August, 1968, issued by the President in relation to the State of Punjab.

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* (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

(i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F.60|LRO|67 in Delhi Gazette dated the 21st September, 1967.

(ii) Notification No. F.60|LRO|67 published in Delhi Gazette dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967.

(3) A copy of the Bengal Legislative Assembly (Member's Emoluments) Amendment Act, 1968 (President's Act No. 27 of 1968) published in Gazette of India dated the 18th October, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.

✓ (4) A copy of the Interim Report of the Commission on Inquiry into the finances of the Municipal Corporation of Delhi and the New Delhi Municipal Committee.

(5) A copy of the Supreme Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1881 in Gazette of India dated the 26th October, 1968, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

5. Intimation Re: Release of Member

The Speaker informed the House of a communication dated the 20th November, 1968 from the Additional District Magistrate (Judicial) Etawah, intimating that Shri Arjun Singh Bhadoria, Member, Lok Sabha, who was arrested on the 12th September, 1968 for offences under Sections 147, 148, 149, 307, 326, 332 and 436 of the Indian Penal Code, from Police Station Bakewar, was released on bail on the 20th November, 1968 during pendency of case under

*The notifications were previously laid on the Table on the 9th August, 1968 and were re-laid under Rule 234(2) of the Rules of Procedure.

orders of the High Court, dated the 19th November, 1968 on the condition that he would not go to any of the villages situated within Thana Bakewar and in case he was found within jurisdiction of Thana Bakewar he would forfeit his bail bonds and would be taken into custody.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th November, 1968.

7. Matter under Rule 377

Shri H. N. Mukerjee raised a matter regarding rejection by the House of a substitute motion moved by Shri Chintamani Panigrahi on the motion regarding the flood situation.

Dr. Ram Subhag Singh made a statement on the subject.

8. Motion Re: Twenty-Fourth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 21st November, 1968.”

The motion was adopted.

9. Government Bill—Passed

The Madras State (Alteration of Name) Bill, 1968

Discussion on the motion for consideration of the Bill moved on the 21st November, 1968, continued.

The following members took part in the debate:—

- (1) Shri N. P. C. Naidu
- (2) Shri H. N. Mukerjee
- (3) Shri Narendra Kumar Salve

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri H. Ajmal Khan
- (5) Shri R. S. Arumugam
- (6) Shri Jagannath Rao Joshi

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- (7) Dr. V. K. R. V. Rao
- (8) Shri K. Ananda Nambiar
- (9) Shri C. K. Bhattacharyya
- (10) Shri Arangil Sreedharan
- (11) Shri R. D. Bhandare
- (12) Shri Shiva Chandra Jha
- (13) Shri Prakash Vir Shastri
- (14) Shri V. Krishnamoorthi.

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

10. **Motion Re: Thirty-ninth Report of Committee on Private Members' Bills and Resolutions**

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1968.”

The motion was adopted

11. Private Member's Resolution—Under Consideration

Shri Atal Bihari Vajpayee concluded his speech on the following Resolution moved by him on the 30th August, 1968:—

“This House is of opinion that the present anomalous status of Jammu and Kashmir State under which even though the State is an integral part of India, it has a separate Constitution, a separate Head of State and a separate Flag should be ended, and the State should be brought fully at par with the other Indian States; and to this

end the House recommends that all necessary steps, such as abrogation of article 370, be initiated forthwith."

Two Amendments were moved by Sarvashri Abdul Ghani Dar and Kanwar Lal Gupta.

The following members took part in the debate:—

- (1) Shri G. M. Bakshi
- (2) Shri Inder J. Malhotra
- (3) Shri C. C. Desai
- (4) Shri Prakash Vir Shastri
- (5) Shrimati Tarkeshwari Sinha
- (6) Shri H. N. Mukerjee (*Speech unfinished*).

The discussion was not concluded.

12. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1968 to Unstarred Question No. 784 regarding pay scales of Delhi teachers.

Shri Bhagwat Jha Azad replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Monday, November 25, 1968|Agrahayana 4, 1890 (Saka)

No. 210

1. Oath or Affirmation

Shrimati Sudha V. Reddy made and subscribed the oath in English and took her seat in the House.

2. Starred Questions

Starred Question Nos. 304, 306, 310 and 312 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1867—1972, 1974—2001, 2003—2056, 2058, 2059 and 2061—2066 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Finance regarding World Bank President's visit to New Delhi was orally answered and supplementaries were also answered thereon.

5. Calling Attention

Shrimati Sushila Rohatgi called the attention of the Minister of Home Affairs to the reported violent anti McNamara demonstrations by Naxalite-Communist students in Calcutta and its repercussions.

The Minister of State for Home Affairs made a statement in regard thereto.

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Statement of Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1966-67, together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (2) A statement correcting the answer given on the 29th April, 1968 to a supplementary by Shri Bal Raj Madhok on Starred Question No. 1503 regarding Central Government Health Services Scheme.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-first Amendment Rules, 1968, published in Notification No. G.S.R. 1963 in Gazette of India dated the 9th November, 1968.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-second Amendment Rules, 1968, published in Notification No. G.S.R. 2021 in Gazette of India dated the 16th November, 1968.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) S.O. 3834 published in Gazette of India dated the 2nd November, 1968.
 - (ii) G.S.R. 1964 published in Gazette of India dated the 9th November, 1968.
 - (iii) G.S.R. 1965 published in Gazette of India dated the 9th November, 1968.
 - (iv) G.S.R. 1979 published in Gazette of India dated the 8th November, 1968.
 - (v) G.S.R. 2019 published in Gazette of India dated the 16th November, 1968.

- (5) A copy of Notification No. F.4(125)|68-Fin.(G) published in Delhi Gazette dated the 7th November, 1968 containing corrigendum to Notification No. F.4(125)|68-Fin. (Genl.) dated the 27th September, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (6) (i) A copy of Notification No. ST-3601|X-902(8)-65 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 5th August, 1968 making certain amendment to Notification No. ST-1022|X-902(8)-65 dated the 1st April, 1968, under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the period from 1st July, 1967 to 31st March, 1968.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras for the period from 1st July, 1967 to 31st March, 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Kerosene (Fixation of Ceiling Prices) Eighth Amendment Order, 1968, published in Notification No. G.S.R. 1808 in Gazette of India dated the 28th September, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) (a) A copy each of the following papers under article 323 (1) of the Constitution:—
- (i) Eighteenth Report of the Union Public Service Commission for the period 1st April, 1967 to 31st March, 1968 (Hindi and English versions). ✓

[P.T.O.]

✓ (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cases referred to in para 32 of the above Report (Hindi and English versions).

(b) A statement showing reasons for delay in laying the papers mentioned above.

(10) A copy of the Uttar Pradesh Electricity (Temporary Powers of Control) (Continuance) Act, 1968 (Hindi and English versions) (President's Act No. 26 of 1968) published in Gazette of India dated the 25th September, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st November, 1968, Rajya Sabha agreed without any amendment to the Judges (Inquiry) Bill, 1968, passed by Lok Sabha on the 19th August, 1968.

8. Report of Joint Committee

Shri S. Supakar laid on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Motor Vehicles Act, 1939.

9. Evidence before Joint Committee—Laid on the Table

Shri S. Supakar laid on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Motor Vehicles Act, 1939.

10. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Finance laid on the Table a statement regarding recent developments in the international monetary situation.

11. Motion for Election to Committee

Shri B. S. Murthy moved the following motion:—

“That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the member of Lok Sabha do proceed to elect, in such manner as the Speaker

may direct, one member from among themselves to serve as member of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act, *vice* Shri Jagannath Pahadia resigned.”

The motion was adopted.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-05 P.M.)

12. Government Bill—Introduced

The Supreme Court Judges (Conditions of Service) Amendment Bill, 1968.

***13. Statutory Resolution**

Shri George Fernandes moved the following Resolution:—

“This House disapproves of the Indian Railways (Amendment) Ordinance, 1968 (Ordinance No. 10 of 1968) promulgated by the President on the 14th September, 1968.”

***14. Government Bill—Under Consideration**

The Indian Railways (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

On the motion moved by Shri George Fernandes that the debate on the Bill be adjourned, the House divided, Ayes 16; Noes 77. The motion was accordingly negatived.

On the Amendment moved by Shri George Fernandes that the Attorney General of India be invited to address the House on the constitutional aspects of the Bill, the House divided, Ayes 16; Noes 82. The Amendment was accordingly negatived.

Two Amenaments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Deven Sen and George Fernandes.

*Discussed together.

[P.T.O.]

The following members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Piloo Mody
- (2) Shrimati Sucheta Kripalani
- (3) Shri J. M. Biswas
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri Suraj Bhan
- (6) Shri R. D. Bhandare
- (7) Shri Abdul Ghani Dar
- (8) Shri P. A. Saminathan
- (9) Shri Naval Kishore Sharma.

The discussion on the Resolution and the Motion for consideration of the Bill was not concluded.

15. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Dr. Sushila Nayar raised a half-an-hour discussion on points arising out of the answer given on the 13th November, 1968 to Starred Question No. 62 regarding Pakistani military preparations.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th November, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 26, 1968 | Agrahayana 5, 1890 (Saka)

No. 211

1. Starred Questions

Starred Questions Nos. 331, 332 and 334—337 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2067—2082, 2084—2255 and 2257—2266 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Home Affairs regarding Police Firing on Adivasis at Chenpur (District Ranchi) was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri S. S. Kothari called the attention of the Minister of Food and Agriculture to the situation arising out of more than 150 sugar factories in the country not starting work owing to unattractive price of sugarcane fixed by the Government.

The Minister of Food and Agriculture made a statement in regard thereto.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-25 P.M.)

[P.T.O.]

5. Paper Laid on the Table

A copy of the Jute (Licensing and Control) Amendment Order, 1968, published in Notification No. S.O. 3893 in Gazette of India dated the 30th October, 1968, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6. Statement Re: Supplementary Demands for Grants (Railways) for 1968-69

Shri C. M. Poonacha presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69.

*7. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri George Fernandes on the 25th November, 1968, continued:—

“This House disapproves of the Indian Railways (Amendment) Ordinance, 1968 (Ordinance No. 10 of 1968) promulgated by the President on the 14th September, 1968.”

On the Resolution the House divided, Ayes 19; Noes 87. The Resolution was accordingly negatived after discussion as indicated under para 8 below.

*8. Government Bill—Under Consideration

The Indian Railways (Amendment) Bill, 1968

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 25th November, 1968 and the Resolution (*vide* para 7 above) continued.

The following members took part in the debate:—

- (1) Shri Samarendra Kundu
- (2) Shri A. S. Saigal
- (3) Shri Satya Narain Singh
- (4) Shri Kashi Nath Pandey
- (5) Shri Deven Sen
- (6) Shri Vikram Chand Mahajan
- (7) Shri Janardan Jagannath Shinkre.

*Discussed together.

Shri C. M. Poonacha replied to the debate.

Shri George Fernandes (by way of reply to the Statutory Resolution).

The amendments moved by Sarvashri Deven Sen and George Fernandes for circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

On the motion for consideration of the Bill, the House divided, Ayes 86; Noes 18. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

9. Discussion Under Rule 193

Shri N. P. C. Naidu raised a discussion on the fall in production and prices of groundnuts.

The following members took part in the debate:—

- (1) Shri R. K. Amin
- (2) Shri Maddi Sudarsanam
- (3) Shri Shri Chand Goyal
- (4) Chaudhuri Randhir Singh
- (5) Shri S. M. Joshi
- (6) Shrimati Jayaben Shah
- (7) Shri S. M. Banerjee
- (8) Shri M. V. Rajasekharan
- (9) Shri Anantrao Patil.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I. [Brief Record of Proceedings]

Wednesday, November 27, 1968 | Agrahayana 6, 1890. (Saka)

No. 212

1. Starred Questions

Starred Question Nos. 361, 362, 364, 365 and 367 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2267—2335, 2337—2361, 2363—2365, 2367—2369 and 2371—2379 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Commerce regarding shortage of raw rubber was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Benoy Krishna Daschowdhury called the attention of the Minister of External Affairs to the reported auction sale of the properties of the Indian citizens who migrated to India from East Pakistan after partition by the East Pakistan Government as enemy properties and taking over by Pakistan of the assets of the Premier Insurance Company of India.

The Minister of State for External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of "Approach to the Fourth Five Year Plan".
- (2) A copy of the Collection of Statistics (Central) Amendment Rules, 1968, published in Notification No. S.O.

[P.T.O.]

2967 in Gazette of India dated the 7th September, 1968, under sub-section (3) of section 14 of the Collection of Statistics Act, 1953.

6. Intimation Re: Transfer from Jail and Release of Member

The Speaker informed the House of two communications dated the 25th and 26th November, 1968, respectively, received from the Superintendent, Central Jail, New Delhi, intimating that:—

(1) Shri Madhu Limaye, Member, Lok Sabha, had been admitted in the Central Jail, New Delhi, on the 23rd November, 1968, on transfer from Patna Central Jail and would be produced in the Supreme Court of India, New Delhi, on the 25th November, 1968. The Member would also be produced in the Court of Sub-Divisional Magistrate, Saddar, Monghyr, on the 28th November, 1968, in case under Sections 151|107-117(3) of the Code of Criminal Procedure in response to endorsement dated the 20th November, 1968 recorded by the said Court at the back of the Warrant for Intermediate Custody (Section 344 of the Code of Criminal Procedure).

(2) Shri Madhu Limaye was produced in the Supreme Court of India, New Delhi on the 25th November, 1968 and was released by the order of the Supreme Court the same day.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bill—Under Consideration

The Indian Railways (Amendment) Bill, 1968.

Clause-by-clause consideration of the Bill continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

On Amendment No. 1 to Clause 2 moved by Shri Samarendra Kundu, the House divided, Ayes 46; Noes 116. The Amendment was accordingly negatived.

On Amendment No. 9 to Clause 2 moved by Shri Dhireswar Kalita, the House divided, Ayes 45; Noes 125. The Amendment was accordingly negatived.

On Amendment Nos. 10 and 11 to Clause 2 moved by Shri Indrajit Gupta, the House divided, Ayes 44; Noes 125. The Amendments were accordingly negatived.

On Amendment No. 12 to Clause 2 moved by Shri Dhireswar Kalita, the House divided, Ayes 47; Noes 129. The Amendment was accordingly negatived.

On Clause 2, the House divided, Ayes 122; Noes 41. Clause 2 was accordingly adopted.

The discussion on the Bill was not concluded.

9. Motion

Shri Jagjivan Ram moved the following motion:—

“That the statement laid on the Table by the Minister of Food and Agriculture on the 18th November, 1968 regarding drought conditions in the country, be taken into consideration.”

Eleven Substitute Motions were moved by Sarvashri George Fernandes, Amrit Nahata, Samerendra Kundu, D. N. Patodia, N. G. Ranga, Meetha Lal Meena, Sitaram Kesri, Naval Kishore Sharma, Dr. Karni Singh, Sarvashri Panna Lal Barupāl and Janardan Jagannath Shinkre.

The following Members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Panna Lal Barupal
- (3) Dr. Karni Singh
- (4) Shri Onkar Lal Berwa
- (5) Shrimati Sudha V. Reddy
- (6) Shri K. Lakkappa
- (7) Shri Amrit Nahata (*Speech unfinished*).

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 28, 1968 | Agrahayana 7, 1990 (Saka)

No. 213

1. Starred Questions

Starred Questions Nos. 391—393 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2380—2567 and 2569—2579 were laid on the Table.

3. Calling Attention

Shri Arangil Sreedharan called the attention of the Minister of Home Affairs to the existence of secret transmitters in Hyderabad, broadcasting news to Rawalpindi.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Dock Workers (Advisory Committee) Second Amendment Rules, 1968, published in Notification No. S.O. 3928 in Gazette of India dated the 9th November, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (2) A copy of the Uttar Pradesh Kshettra Samitis and Zila Parishads (Inspection of Records and Giving of Copies) Rules, 1968 (Hindi and English versions) published in Notification No. 495-B/XXXIII-II-4(10)-65 in Uttar Pradesh Gazette dated the 12th October, 1968, under sub-section (3) of section 237 of the Uttar

[P.T.O.]

Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

- (3) A copy of West Bengal Notification No. 6496AZP published in Calcutta Gazette dated the 19th October, 1968, making certain amendments to the West Bengal Zila Parishads (Election, Constitution and Administration) Rules, 1964, under sub-section (4) of section 112 of the West Bengal Zila Parishads Act, 1963, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (4) A copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (First Issue) Third Amendment Rules, 1968, published in Notification No. G.S.R. 2056 in Gazette of India dated the 23rd November, 1968.
- (ii) The Post Office Savings Certificates (Sixth Amendment) Rules, 1968, published in Notification No. G.S.R. 2057 in Gazette of India dated the 23rd November, 1968.
- (5) A copy of the Report on the Fourth General Elections in India, 1967, Volume-I (General) (Hindi version).

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th November, 1968, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Foreign Marriage Bill, 1963, upto the first day of the Sixty-seventh session of Rajya Sabha.

6. Government Bill—Passed

The Indian Railways (Amendment) Bill, 1968

Clause-by-clause consideration of the Bill continued.

Clauses 3 and 4 were adopted.

On Amendment No. 13 to Clause 5 moved by Shri Indrajit Gupta, the House divided, Ayes 41; Noes 115. The Amendment was accordingly negatived.

Clause 5 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Surendranath Dwivedy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri S. M. Banerjee
- (4) Shri Sitaram Kesari
- (5) Shri Era Sezhiyan
- (6) Shri Kamalnayan Bajaj
- (7) Shri George Fernandes
- (8) Shri Shiva Chandra Jha
- (9) Shri C. M. Poonacha.

The motion was adopted and the Bill was passed.

7. Resolutions

* (1) Shri C. M. Poonacha moved the following Resolution:—

“That this House do resolve that a Parliamentary Committee consisting of 12 members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon”.

* (2) Shri C. M. Poonacha moved the following Resolution:—

“That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations

*Discussed together.

[P.T.O.]

thereon and to communicate the names of the members so appointed to this House."

The following members took part in the combined debate on the two Resolutions:—

- (1) Shri R. K. Amin
- (2) Shri K. Narayana Rao
- (3) Shri J. M. Biswas
- (4) Shri Shri Chand Goyal
- (5) Shri Dinkar Desai
- (6) Shri S. S. Kothari
- (7) Shri George Fernandes.

Shri C. M. Poonacha replied to the debate.

Both the Resolutions were adopted.

8. Government Bill—Under Consideration

The State Agricultural Credit Corporations Bill, 1968

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

Two Amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee were moved by Shri K. Lakkappa.

The following members took part in the debate:—

- (1) Shri R. K. Amin
- (2) Shri Anantrao Patil
- (3) Shri Sarjoo Pandey
- (4) Shri Vishwa Nath Pandey
- (5) Shri George Fernandes
- (6) Chaudhuri Randhir Singh (*Speech unfinished*).

The discussion was not concluded.

9. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Twenty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th November, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 29, 1968 | Agradhayana 8, 1890 (Saka)

No. 214

1. Obituary References

The Speaker; Shri N. G. Ranga; Dr. Ram Subhag Singh and Shri Surendranath Dwivedy made references to the passing away of Shri B. K. Dhaon, who was a Member of the Third Lok Sabha; Shri P. Ramaswamy, who was a Member of the Provisional Parliament, First and Second Lok Sabha and Shri V. Ramakrishna, who was a Member of the Central Legislative Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Question Nos. 421, 422 and 424—426 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2580—2697 and 2699—2779 were laid on the Table.

4. Calling Attention

Shri D. N. Patodia called the attention of the Minister of Home Affairs to the recent activities of "Extremists Revolutionaries" in various parts of the country.

The Minister of Home Affairs made a statement in regard thereto.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) Audit Report, Railways, 1968, (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (2) Appropriation Accounts, Railways, for 1966-67, Part I—Review (Hindi version).
- (3) Appropriation Accounts, Railways, for 1966-67, Part II—Detailed Appropriation Accounts (Hindi version).
- (4) Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1966-67 (Hindi version).
- (5) (i) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (a) The Examination of Masters and Mates (Amendment) Rules, 1968, published in Notification No. G.S.R. 968 in Gazette of India dated the 25th May, 1968.
 - (b) G.S.R. 2008 published in Gazette of India dated the 16th November, 1968, containing corrigendum to G.S.R. 968 published in Gazette of India dated the 25th May, 1968.
- (ii) A statement showing reasons for delay in laying the Notification mentioned at item (i) (a) above.
- (6) A copy of the Annual Report for the year 1967-68 on the working of the Seamen's Provident Fund Scheme, 1966.
- (7) A copy each of the following U.P. Government Notifications (Hindi and English versions) under sub-section (1) of section 31 of the Kanpur and Meerut Universities Act, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—
 - (i) Notification No. CI(R)-4699/XV-39(9)-1966 published in Uttar Pradesh Gazette dated the 28th September, 1968 containing the First Statutes of Kanpur University.

- (ii) Notification No. CI(R)-7578|XV-39(9)-1966 published in Uttar Pradesh Gazette dated the 28th September, 1968 containing the First Statutes of Meerut University.
- (8) A copy of Notification No. G.S.R. 1983 published in Gazette of India dated the 16th November, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955, under subsection (2) of Section 3 of the All India Services Act, 1951.
- (9) A copy each of the following messages exchanged between the Central Government and the Government of Kerala regarding the Essential Services Maintenance Ordinance, 1968, in pursuance of an assurance given by the Minister of Home Affairs in the House on the 19th November, 1968:—
- (i) Wireless message No. 13|6|(S)|68-Estt. (B) dated the 14th September, 1968 from HOME, NEW DELHI to All Chief Secretaries of State Governments, Lt. Governors|Chief Commissioners of Union Territories.
 - (ii) Wireless message No. 13|6|(S)|68-Estt. (B) dated the 17th September, 1968 from HOME, NEW DELHI to All Chief Secretaries of State Governments, Lt. Governors|Chief Commissioners of Union Territories.
 - (iii) Crash message No. 54851|SS468|HOME dated the 18th September, 1968 from Chief Secretary, Kerala to HOME, NEW DELHI.
 - (iv) Crash Wireless message No. 59|14|68-Poll.I(B) dated the 19th September, 1968 from HOME, NEW DELHI to Chief Secretary, Trivandrum.
 - (v) Wireless message No. 54851|SS4|68-HOME dated the 19th September, 1968 from Chief Secretary, Kerala to HOME, NEW DELHI.
 - (vi) C.C.B. message No. 40873, dated the 23rd September, 1968 from HOME, NEW DELHI to Chief Secretary, Kerala, Trivandrum
 - (vii) Wireless message dated the 26th September, 1968 from Chief Secretary, Trivandrum to HOME, NEW DELHI.

[P.T.O.]

(viii) Wireless message dated the 27th September, 1968 from Chief Secretary, Kerala, Trivandrum to HOME, NEW DELHI.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th November, 1968, Rajya Sabha passed the Telegraph Wires (Unlawful Possession) Amendment Bill, 1968.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Telegraph Wires (Unlawful Possession) Amendment Bill, 1968, as passed by Rajya Sabha.

8. Statement Re: Supplementary Demands for Grants (Punjab) for 1968-69

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the State of Punjab for 1968-69.

9. Statement Re: Supplementary Demands for Grants (Pondicherry) for 1968-69

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for 1968-69.

10. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd December, 1968.

11. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement correcting the answers given on the 23rd August, 1968 to supplementaries by Shrimati Tarkeshwari Sinha on Starred Question No. 633 regarding Chinese training Guerillas in NEFA.

12. Motion Re: Twenty-fifth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 28th November 1968.”

The motion was adopted.

13. Government Bill—Under Consideration

The State Agricultural Credit Corporations Bill, 1968

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 28th November, 1968, continued.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Yajna Datt Sharma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri Shashi Bushan
- (4) Shri Mohammad Ismail
- (5) Shri S. Supakar
- (6) Shri N. G. Ranga
- (7) Shri Naval Kishore Sharma
- (8) Shri P. Viswambharan (*Speech unfinished*).

The discussion was not concluded

14. Motion Re: Fortieth Report of Committee on Private Members' Bills and Resolutions

Shri Samarendra Kundu moved the following motion:—

"That this House do agree with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th November, 1968."

The motion was adopted.

15. Private Members' Bills—Introduced

(1) The Representation of the People (Amendment) Bill, 1968 (*Amendment of sections 123 and 169 and insertion of section 125A*) by Shri Atal Bihari Vajpayee.

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 15, 16, etc.*) by Shri Bhogendra Jha.

[P.T.O.]

(3) The Indian Penal Code (Amendment) Bill, 1968 (Omission of section 18) by Shri Madhu Limaye.

(4) The Constitution (Amendment) Bill, 1968 (Amendment of articles 1 and 3) by Shri Madhu Limaye.

(5) The Representation of the People (Amendment) Bill, 1968 (Insertion of new section 168A) by Shri Madhu Limaye.

(6) The Regulation of the Flow of Foreign Monies Bill, 1968 by Shri Madhu Limaye.

(7) The Delivery of Books and Newspapers (Public Libraries) (Amendment) Bill, 1968 (Amendment of section 2, 3, 4, etc.) by Shri A. T. Sarma.

(8) The Regulation of Expenditure and Eradication of Corruption Bill, 1968 by Shri Humayun Kabir.

16. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai, as reported by Joint Committee

Shri Nath Pai concluded his speech on the motion for consideration of the Bill, as reported by the Joint Committee, moved by him on the 15th November, 1968.

On a motion moved by Shri J. M. Lobo Prabhu that the Attorney General of India be summoned to advise the House on the constitutional validity of the Bill, the House divided, Ayes 25; Noes 128. The motion was accordingly negatived.

The following members took part in the debate on the Bill:—

- (1) Shri N. C. Chatterjee
- (2) Shrimati Sharda Mukerjee
- (3) H. H. Maharaja Sriraj Meghrajji Dhruvghra
- (4) Shri Frank Anthony.

The discussion was not concluded.

17. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Chaudhuri Randhir Singh raised a half-an-hour discussion on points arising out of the answer given on the 11th November, 1968

to Starred Question No. 16 regarding provision of civic amenities to unauthorised colonies in Delhi.

Shri B. S. Murthy replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd December, 1968).

S. L. SHAKDHER,
Secretary.

1636

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 2, 1968|Agrahayana 11, 1890 (Saka)

No. 215

1. Starred Questions

Starred Questions Nos. 451—453, 455 and 458 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2780—2788, 2790—2939, 2941—2956 and 2958—2978 were laid on the Table.

3. Calling Attention

Shri Sita Ram Kesri called the attention of the Minister of Home Affairs to the Orissa Government's request to the Centre to rush reinforcements of the Central Reserve Police to Cuttack.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Sales Tax (Registration and Turn-over) Amendment Rules, 1968, published in Notification No. G.S.R. 2017 (English version) and G.S.R. 2018 (Hindi version) in Gazette of India dated the 16th November, 1968, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 2058 published in Gazette of India dated the 23rd November, 1968, under section 159 of the Customs Act, 1962.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Hundred and twenty-third Amendment Rules, 1968, published in Notification No. G.S.R. 2059 in Gazette of India dated the 23rd November, 1968.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Hundred and twenty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2060 in Gazette of India dated the 23rd November, 1968.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Hundred and twenty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 2061 in Gazette of India dated the 23rd November, 1968.
 - (iv) The Customs and Central Excise Duties Export Draw-back (General) Hundred and twenty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 2062 in Gazette of India dated the 23rd November, 1968.
 - (v) The Customs and Central Excise Duties Export Draw-back (General) Hundred and twenty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 2063 in Gazette of India dated the 23rd November, 1968.
 - (vi) G.S.R. 2064 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1874 dated the 19th October, 1968.
- (4) A copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940:—
- (i) The Drugs and Cosmetics (Third Amendment) Rules, 1968, published in Notification No. S.O. 3868 in Gazette of India dated the 2nd November, 1968.

- (j) The Drugs and Cosmetics (Second Amendment) Rules, 1968, published in Notification No. S.O. 3869 in Gazette of India dated the 2nd November, 1968.

5. Opinion on Bill

Shri S. C. Samanta laid on the Table Paper containing opinions on the Bill further to amend the Land Acquisition Act, 1894 which was circulated for the purpose of eliciting opinion thereon by direction of the House on the 11th April, 1968.

6. Statement Re: Demands for Excess Grants (Railways) for 1966-67.

Shri C. M. Poonacha presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1966-67.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th November, 1968, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1968.
- (ii) That at its sitting held on the 27th November, 1968, Rajya Sabha passed a motion referring the Contempt of Courts Bill, 1968, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

- (1) Shri M. P. Bhargava
- (2) Shri S. N. Mishra
- (3) Shri A. P. Jain
- (4) Shri M. Srinivasa Reddy
- (5) Shri Muhammad Ishaque
- (6) Shri Sukhdev Prasad
- (7) Shrimati Vimal Punjab Deshmukh
- (8) Shrimati Yashoda Reddy
- (9) Shri C. L. Varma
- (10) Shri Devi Singh
- (11) Shri N. K. Shejwalkar

[P.T.O.]

- (12) Shri Bhupesh Gupta
- (13) Shri D. L. Sen Gupta
- (14) Shri J. S. Tilak
- (15) Shri K. S. Ramaswamy

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Industrial Disputes (Amendment) Bill, 1968, as passed by Rajya Sabha.

9. Report of Committee on Public Undertakings

Shri G. S. Dhillon presented the Twenty-second Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Twenty-first Report of the Committee on Public Undertakings (Third Lok Sabha) on Air India.

10. Report of Joint Committee

Shri Shri Chand Goyal presented the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters.

11. Evidence before Joint Committee—Laid on the Table

Shri Shri Chand Goyal laid on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters.

12. Government Bill—Introduced

The Indian Railways (Second Amendment) Bill, 1968

The motion for leave to introduce the Bill moved by Shri C. M. Poonacha was opposed. The motion was adopted and the Bill was introduced.

13. Government Bill—Under Consideration

The State Agricultural Credit Corporations Bill, 1968

Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 28th November, 1968, continued.

The following members took part in the debate:—

(1) Shri P. Viswambharan

(2) Shri Mudrika Sinha.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri Krishna Chandra Pant replied to the debate.

The Amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee moved by Shri K. Lakkappa, were negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2, 5, 7, 9, 10, 11, 28, 44 and 46 were adopted, as amended.

Clauses 3, 4, 6, 8, 12 to 27, 29 to 43, 45, 47 and 48 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The discussion on the Bill was not concluded.

14. Motion

Discussion on the following motion moved by Dr. V. K. R. V. Rao on the 10th May, 1968, continued:—

“That the Final Report of the Road Transport Taxation Enquiry Committee (November, 1967) laid on the Table of the House on the 13th December, 1967, be taken into consideration.”

Shri Shri Chand Goyal took part in the debate. His speech was not concluded.

The discussion was not concluded.

[P.T.O.]

15. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Shri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 25th November, 1968 to Starred Question No. 316 regarding Income-tax Officers Examination.

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 3, 1968|Agrahayana 12, 1890 (Saka)

No. 216

1. Starred Questions

Starred Questions Nos. 481—483 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2980—3082, 3084—3089, 3091—3144 and 3148—3179 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Steel, Mines and Metals regarding subversion in Durgapur Steel Plant was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the dacoity at New Shahdara Colony and the failure of the police to handle the situation.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Railway Accidents Inquiry Committee, 1968—Part I.
- (2) A copy of the Export of Minerals and Ores-Group II (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 3978 in Gazette of India dated the 12th November, 1968, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[P.T.O.]

- (3) A copy of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) (Amendment) Rules, 1968, published in Notification No. G.S.R. 1918 in Gazette of India dated the 2nd November, 1968, under sub-section (2) of section 10 of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967.
- (4) A copy of Notification No. S.O. 4098 (English version) and S.O. 4099 (Hindi version) published in Gazette of India dated the 15th November, 1968, issued under section 5 of the Forward Contracts (Regulation) Act, 1952.
- (5) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 3246 published in Gazette of India dated the 14th September, 1968.
 - (ii) S.O. 3746 published in Gazette of India dated the 26th October, 1968, containing corrigendum to S.O. 3246 published in Gazette of India dated the 14th September, 1968.
- (6) A copy of the Audited Accounts of the Central Silk Board for the year 1966-67.
- (7) A copy of the Annual Report of the Central Silk Board for the year 1967-68.

6. Statement By Minister

✓ The Minister of State for Finance laid on the Table a statement regarding the threatened strike by the employees of the Life Insurance Corporation of India.

7. Matter Under Rule 377

Shri D. N. Patodia raised a matter regarding a statement reported to have been made by the Minister of Transport and Shipping on the 1st December, 1968, in Visakhapatnam about proposed enhancement of duty on petrol and diesel oil.

The Minister of Transport and Shipping made a statement on the subject.

8. Government Bill—Introduced

The Customs (Amendment) Bill, 1968.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2.05 P.M.)

9. Government Bill—Passed

The State Agricultural Credit Corporations Bill, 1968

The motion that the Bill as amended, be passed was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri Bibhuti Mishra
- (3) Shri Maharaj Singh Bharti
- (4) Shri Sheo Narain
- (5) Shri Shiva Chandra Jha
- (6) Shri Janardan Jagannath Shinkre
- (7) Shri Bhola Nath Master
- (8) Shri Hukam Chand Kachwai
- (9) Shri Krishna Chandra Pant

The motion was adopted and the Bill, as amended, was passed.

10. Motion

Discussion on the following motion moved by Dr. V. K. R. V. Rao on the 10th May, 1968, continued:—

“That the Final Report of the Road Transport Taxation Enquiry Committee (November, 1967) laid on the Table of the House on the 13th December, 1967, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Shri Chand Goyal
- (2) Shri Bedabrata Barua
- (3) Shri Indrajit Gupta
- (4) Shri S. Supakar
- (5) Shri Surendra Kumar Tapuriah
- (6) Shri Mohammad Ismail
- (7) Shri Shashi Bhushan
- (8) Shri Deven Sen
- (9) Shri Dinkar Desai
- (10) Chaudhuri Randhir Singh (*Speech unfinished*).

The discussion was not concluded.

[P.T.O.]

11. Discussion Under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the Centre-State relations in the context of the attitude the Kerala Government took on the strike by the Central Government employees.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri Onkar Lal Bohra
- (4) Shri Murasoli Maran
- (5) Chaudhuri Randhir Singh
- (6) Shri P. K. Vasudevan Nair
- (7) Shri P. Govinda Menon (by way of personal explanation)
- (8) Shri Pattiam Gopalan.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 4, 1968 | Agrahayana 13, 1890 (Saka)

No. 217

1. Starred Questions

Starred Questions Nos. 511, 513—515, 518—522, 524 and 526—527 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3180—3225, 3227—3239, 3241—3279, 3281—3290 and 3292—3295 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Petroleum and Chemicals regarding death of a worker in Noonmati Refinery was orally answered and supplementaries were also answered thereon.

4. Reference by Speaker

The Speaker made a reference about the Rhodesian freedom fighters.

5. Question of Privilege

The Minister of Home Affairs made a statement on the question of privilege raised by Shri J. M. Biswas on the 3rd December, 1968 regarding his alleged illegal arrest and detention between 19th and 20th September, 1968 in Purulia district in West Bengal.

A motion that the matter be referred to the Committee of Privileges was adopted.

6. Paper Laid on the Table

A copy of the statement on action taken on the Indian Statistical Institute Review Committee recommendations, was laid on the Table.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Forty-first Report of the Committee on Private Members' Bills and Resolutions.

8. Motion

Discussion on the following motion moved by Dr. V. K. R. V. Rao on the 10th May, 1968, continued:—

“That the Final Report of the Road Transport Taxation Enquiry Committee (November, 1967) laid on the Table of the House on the 13th December, 1967, be taken into consideration.”

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Abdul Ghani Dar.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Dr. V. K. R. V. Rao replied to the debate.

9. Government Bill—Under Consideration

The Insurance (Amendment) Bill, 1968, as reported by Joint Committee

The motion for consideration of Bill, as reported by the Joint Committee, was moved by Shri Krishna Chandra Pant.

Four Amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri George Fernandes, Shiva Chandra Jha, Ramavatar Shastri and Vishwa Nath Pandey.

The following members took part in the debate:—

- (1) Shri C. C. Desai
- (2) Shri Prabhu Dayal Himatsingka

- (3) Shri S. S. Kothari
 - (4) Shri Vikram Chand Mahajan
 - (5) Shri Ramavatar Shastri
 - (6) Shri Vishwa Nath Pandey
 - (7) Shri V. Krishnamoorthi
 - (8) Chaudhuri Randhir Singh
 - (9) Shri K. Ananda Nambiar
 - (10) Shri Onkar Lal Bohra
 - (11) Shri S. M. Krishna
 - (12) Shri Bedabrata Barua (*Speech unfinished*).
- The discussion was not concluded.

10. Motion

Discussion on the following motion and the substitute motions thereto moved on the 27th November, 1968, continued:—

“That the statement laid on the Table by the Minister of Food and Agriculture on the 18th November, 1968 regarding drought conditions in the country, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Amrit Nahata
- (2) Shri G. Kuchelar
- (3) Shri N. P. C. Naidu
- (4) Shri Yogendra Sharma
- (5) Shri M. V. Rajasekharan
- (6) Shri Nihal Singh
- (7) Shri S. Supakar
- (8) Shri Satya Narain Singh.

Shri Annasahib P. Shinde replied to the debate.

All the substitute motions were negatived.

11. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri D. N. Patodia raised a half-an-hour discussion on points arising out of the answer given on the 22nd November, 1968 to Unstarred Question No. 1732 regarding Aircraft for I.A.C.

Dr. Karan Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th December, 1968).

S. L. SHAKDHER,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 5, 1968|Agrahayana 14, 1890 (Saka)

No. 218

1. Starred Questions

Starred Question Nos. 541, 544, 547—552 and 554 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3296—3394, 3396—3443, 3445—3472, 3474—3484 and 3486—3492 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Industrial Development and Company Affairs regarding prices of tyres and tubes was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shrimati Tarkeshwari Sinha called the attention of the Minister of Education to the situation arising out of the demands of teachers of Higher Secondary Schools in U.P. resulting in closure of the schools.

The Minister of State for Education made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Second Amendment) Niyamavali, 1968 (Hindi and English versions) published in Notification No. H-5199|XIIB-1314-68 in Uttar Pradesh Gazette dated the 4th November, 1968, under sub-section (3) of section 40 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968,

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as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

- (2) A copy of the West Bengal Markets Regulation Act, 1968, (President's Act No. 28 of 1968) published in Gazette of India dated the 1st November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (3) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (2) of section 619A of the Companies Act, 1956.
- (4) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 1577 published in Gazette of India dated the 31st August, 1968, containing corrigendum to G.S.R. 1327 dated the 13th July, 1968.
 - (ii) G.S.R. 1940 published in Gazette of India dated the 2nd November, 1968 making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 1685 published in Gazette of India dated the 14th September, 1968, containing corrigendum to G.S.R. 629 dated the 28th March, 1968.
 - (ii) The Delhi Specified Food Article (Movement Control) Third Amendment Order, 1968, published in Notification No. G.S.R. 1736 in Gazette of India dated the 21st September, 1968.
 - (iii) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1968, published in Notification No. G.S.R. 1898 in Gazette of India dated the 17th October, 1968.
 - (iv) The Punjab and Haryana Paddy (Regulation of Movement) Order, 1968, published in Notification No. G.S.R. 1899 in Gazette of India dated the 17th October, 1968.
 - (v) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Third Amendment Order, 1968, published in Notification No. G.S.R. 2022 in Gazette of India dated the 11th November, 1968.

- (vi) G.S.R. 2052 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1898 dated the 17th October, 1968.
- (vii) G.S.R. 2067 published in Gazette of India dated the 22nd November, 1968.
- (6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- *(i) The Indian Police Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1426 in Gazette of India dated the 3rd August, 1968.
 - *(ii) The Indian Administrative Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1427 in Gazette of India dated the 3rd August, 1968.
 - *(iii) G.S.R. 1428 published in Gazette of India dated the 3rd August, 1968, containing corrigendum to G.S.R. 590 dated the 30th March, 1968.
 - *(iv) G.S.R. 1476 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - *(v) G.S.R. 1477 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - *(vi) G.S.R. 1478 published in Gazette of India dated the 10th August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - *(vii) G.S.R. 1479 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - ***(viii) G.S.R. 1480 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (7) A copy of the statement on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifty-First Session of the International Labour Conference held at Geneva in June, 1967.

*The notification were previously laid on the Table on the 23rd August, 1968 and were re-laid under Rule 234 (2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 30th August, 1968 and was re-laid under Rule 234 (2) of the Rules of Procedure.

[P.T.O.]

6. Statement under Direction 115

Shri Madhu Limaye made a statement regarding certain information given by the Deputy Minister of Health, Family Planning and Urban Development on the 21st August, 1968 in answer to a supplementary on Short Notice Question No. 8 regarding deaths due to food poisoning in a village near Monghyr, Bihar.

The Deputy Minister of Health, Family Planning and Urban Development made a statement in reply thereto.

7. Government Bill—Introduced

The Essential Services Maintenance Bill, 1968

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed on the ground, *inter alia*, that the Bill initiated legislation outside the legislative competence of the House. There was a full discussion thereon.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

On the motion the House divided, Ayes 93; Noes 36. The Motion was accordingly adopted and the Bill was introduced.

8. Statement Re: Ordinance—Laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Essential Services Maintenance Ordinance, 1968 was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill—Under Consideration

The Insurance (Amendment) Bill, 1968, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee and the amendments thereto moved on the 4th December, 1968, continued.

Shri Bedabrata Barua took part in the debate. His speech was not concluded.

The discussion was not concluded.

10. Discussion Under Rule 193

Shri Kashi Nath Pandey raised a discussion on the sugar policy declared by the Government on the 28th September, 1968 for the coming season.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri N. P. C. Naidu

- (3) Shri V. Krishnamoorthi
- (4) Chaudhuri Randhir Singh
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Shivajirao S. Deshmukh
- (7) Shri M. Narayana Reddy
- (8) Pandit D. N. Tiwary (*Speech unfinished*).

The discussion was not concluded.

***11. Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the Twenty-sixth Report of Business Advisory Committee.

(*Lok Sabha adjourned till 11 A.M. on Friday, the 6th December, 1968*).

S. L. SHAKDHER,
Secretary.

*Presented at 6-15 P.M.

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GMGIPND—LS I—2525 (D) LS—5-12-68—810.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, December 6, 1968 | Agrahayana 15, 1890 (Saka)

No. 219

1. Starred Questions

Starred Question Nos. 572-576 and 581 were orally answered, Replies to Starred Question Nos. 571, 577-580, 582-591 and 593-600 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3493-3513, 3515-3627, 3629-3857, 3659-3670 and 3672-3692 were laid on the Table.

3. Calling Attention

Shri Shiva Chandra Jha called the attention of the Minister of Commerce to the imposition of Import Deposit Scheme by Britain and the reaction of the Government of India thereto.

The Minister of Commerce made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts of the Cochin Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) A copy of the Citizenship (Amendment) Rules, 1968 published in Notification No. G.S.R. 2029 (English version) and G.S.R. 2030 (Hindi version) in Gazette of India dated the 23rd November, 1968, under sub-section (4) of section 18 of the Citizenship Act, 1955.

[P.T.O.]

(3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Police Service (Pay) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2026 in Gazette of India dated the 23rd November, 1968.
- (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2027 in Gazette of India dated the 23rd November, 1968.
- (iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 2031 in Gazette of India dated the 23rd November, 1968.

✓ (4) A copy of the Report* (in two phases) of the Deputy Commissioner, Delhi on the incidents at the Indraprastha Bhawan on the 19th September, 1968.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th November, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' and elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Dayaldas Kuree
- (2) Shri B. T. Kemparaj
- (3) Shri Ganeshi Lal Chaudhary
- (4) Shri K. S. Chavda
- (5) Shri B. D. Khobaragade
- (6) Shri Neki Ram
- (7) Shri E. M. Sangma
- (8) Shri M. V. Bhadram
- (9) Shri Man Singh Varma
- (10) Shri Lokanath Migra

*Excluding Appendix II—Deposition statements of witnesses.

6. President's Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

(1) The Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968.

(2) The Central Industrial Security Force Bill, 1968.

7. Report of Joint Committee

✓ Shri Maharaj Singh Bharti laid on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Delhi Rent Control Act, 1958.

8. Evidence before Joint Committee—Laid on the Table

Shri Maharaj Singh Bharti laid on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Delhi Rent Control Act, 1958.

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th December, 1968.

10. Motion Re: Twenty-sixth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 5th December, 1968.”

The motion was adopted.

11. Government Bill—Under Consideration

The Insurance (Amendment) Bill, 1968 as reported by Joint Committee.

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee and the amendments thereto moved on the 4th December, 1968, continued.

[P.T.O.]

The following members took part in the debate:—

(1) Shri Bedabrata Barua

(2) Shri George Fernandes

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri Krishna Chandra Pant replied to the debate.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Consideration of Clause 6 was taken up but not concluded.

The discussion on the Bill was not concluded.

12. Motion Re: Forty-first Report of Committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

“That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th December, 1968.”

The motion was adopted.

13. Private Members' Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 30th August, 1968 and the amendments thereto moved on the 22nd November, 1968, continued:—

“This House is of opinion that the present anomalous status of Jammu and Kashmir State under which even though the State is an integral part of India, it has a separate Constitution, a separate Head of State and a separate Flag should be ended, and the State should be brought fully at par with the other Indian States; and to this end the House recommends that all necessary steps, such as abrogation of article 370, be initiated forthwith.”

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Syed Ahmed Aga
- (3) Shri S. M. Joshi
- (4) Shri Vikram Chand Mahajan
- (5) Shri Hem Barua
- (6) Shri K. Ananda Nambiar
- (7) Shri Shashi Bhushan
- (8) Shri Abdul Ghani Dar
- (9) Shri Y. B. Chavan

Shri Atal Bihari Vajpayee replied to the debate.

The amendment moved by Shri Abdul Ghani Dar was withdrawn by leave of the House.

The amendment moved by Shri Kanwar Lal Gupta was deemed to have been negatived.

~~The Resolution~~ was withdrawn by leave of the House.

14. Private Member's Resolution—Under Consideration

Shri D. N. Patodia moved the following Resolution:—

“In view of the adverse effect caused on India's foreign trade by the wrong pattern of trading adopted in the case of East European countries, including Russia, this House resolves that the foreign trade policy of the Government of India, particularly with East European countries and Russia, be suitably changed.”

His speech was not concluded.

The discussion was not concluded.

15. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Dhireswar Kalita raised a half-an-hour discussion on points arising out of the answer given on the 18th November, 1968 to

[P.T.O

Starred Question No. 164 regarding second public sector refinery in Assam.

Shri K. Raghuramaiah replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday December 9, 1968 | Agrahayana 18, 1890 (Saka)

No. 220

1. Starred Questions

Starred Question Nos. 601, 603, 604, 607, 608, 610—612 and 615 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3693—3773, 3775—3827, 3829—3844, 3847—3871, 3873—3885, 3888 and 3889 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Communications regarding non-availability of inland letters in Gauhati Post Office was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri K. Narayana Rao called the attention of the Minister of External Affairs to the reported seizure of two letters written by the Information Officer of the Chinese Embassy to one Shri P. K. Balakrishnan, a Naxalite of Cananoor district giving the incontrovertible proof of the involvement of Peking authorities in the terrorist activities in Kerala.

The Minister of State for External Affairs made a statement in regard thereto.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil), 1968, (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (2) A copy of the Appropriation Accounts (Civil), 1966-67 (Hindi version).
- (3) (i) A copy of the Delhi Sales Tax (Eighth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F.4(120)|68-Fin.-(G) in Delhi Gazette dated the 15th November, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

6. Government Bill—Introduced

The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.

7. Government Bill—Passed

The Insurance (Amendment) Bill, 1968, as reported by Joint Committee

Clause-by-clause consideration of the Bill, as reported by the Joint Committee, continued.

Clauses 6 to 19 were adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Clauses 20 to 28, 30 to 39 and 41 were adopted.

Clauses 29 and 40 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri J. M. Lobo Prabhu

- (3) Shri Mrityunjay Prasad
- (4) Shri N. K. Somani
- (5) Shri Beni Shanker Sharma
- (6) Shri S. M. Banerjee
- (7) Shri K. Ananda Nambiar
- (8) Shri Janardan Jagannath Shinkre
- (9) Shri George Fernandes
- (10) Shri Krishna Chandra Pant.

On the motion the House divided, Ayes 54; Noes 33. The motion was accordingly adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

The Food Corporation (Amendment) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Deven Sen and Vishwa Nath Pandey.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Vishwa Nath Pandey
- (3) Shri S. Kandappan
- (4) Shri Bhola Nath Master
- (5) Shri Deven Sen
- (6) Shri Prabhu Dayal Himatsingka
- (7) Shri Hardayal Devgun
- (8) Shri N. Sreekantan Nair
- (9) Shri Mrityunjay Prasad
- (10) Shri S. M. Banerjee
- (11) Shri Shivajirao S. Deshmukh
- (12) Shri K. M. Abraham
- (13) Shri K. Narayana Rao.

The discussion was not concluded.

[P.T.O.]

9. Half-an-Hour Discussion on matters arising out of Answer to Question

Shri Surendranath Dwivedy raised a half-an-hour discussion on points arising out of the answer given on the 20th November, 1968 to Starred Question No. 212 regarding Central assistance to States.

Shri Bali Ram Bhagat replied to the discussion.

10. Discussion Under Rule 193

Discussion on the sugar policy declared by the Government on the 28th September, 1968 for the coming season, raised by Shri Kashi Nath Pandey on the 5th December, 1968, continued.

The following members took part in the debate:—

- (1) Pandit D. N. Tiwary
- (2) Shri S. M. Joshi
- (3) Shri Bishwanath Roy
- (4) Shri S. M. Krishna
- (5) Shri K. N. Tewari
- (6) Shri Kamla Misra "Madhukar"
- (7) Shrimati Sucheta Kripalani
- (8) Shri K. Ramani
- (9) Shri Bibhuti Mishra
- (10) Shri Prakash Vir Shastri
- (11) Shri Tulsiram Dashrath Kamble
- (12) Mahant Digvijai Nath
- (13) Shri K. Narayana Rao
- (14) Shri Prabhu Dayal Himatsingka.

Shri Jagjivan Ram replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 11, 1968|Agrahayana 20, 1890 (Saka)

No. 222

1. Starred Questions

Starred Question Nos. 663, 665—668, 670 and 671 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4090—4181 and 4183—4200 were laid on the Table.

3. Calling Attention

Shri Beni Shanker Sharma called the attention of the Minister of External Affairs to anti-Indian protests in Nepal over the arrest of four Nepalese at Susta near the Indo-Nepal border.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 94 of the Uttar Pradesh Avam Vikas Parishad Adhiniyam, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—
 - (i) The Uttar Pradesh Avam Vikas Parishad (Grant of loans and advances) Rules, 1968, published in Notification No. 14-H/XXXVII-16 (IX)-8-66 in Uttar Pradesh Gazette dated the 20th April, 1968.

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(ii) The Uttar Pradesh Avas Evam Vikas Parishad (Determination of Rate of Interest and Instalments for Recovery of Expenses of Improvement) Rules, 1968, published in Notification No. 0-304-H/XXXVII-26-HB-65 in Uttar Pradesh Gazette dated the 31st August, 1968.

(2) A statement showing reasons for delay in laying the Notification at (i) of item (1) above.

5. Statement Re: Supplementary Demands for Grants (General) for 1968-69

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1968-69.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 9th December, 1968, Rajya Sabha agreed without any amendment to the Deposit Insurance Corporation (Amendment) Bill, 1968, passed by Lok Sabha on the 21st November, 1968.

(ii) That at its sitting held on the 10th December, 1968, Rajya Sabha agreed without any amendment to the Indian Railways (Amendment) Bill, 1968, passed by Lok Sabha on the 28th November, 1968.

7. Presentation of Petition

Shri George Fernandes presented a petition from Shri Balkrishan Ramchander Dandabate and others relating to the Essential Services Maintenance Bill, 1968.

***8. Statutory Resolution**

The Deputy Speaker gave his ruling on the point of order raised on the 10th December, 1968 regarding the following Resolution moved by Shri S. S. Kothari:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1968 (Ordinance No. 9 of 1968) promulgated by the President on the 13th September, 1968.”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri S. S. Kothari concluded his speech on the above Resolution

*Taken up together.

***9. Government Bill—Under Consideration**

The Essential Services Maintenance Bill, 1968

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

Six amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Shri Chand Goyal, Deven Sen, George Fernandes, Samarendra Kundu, K. Ananda Nambiar and Vishwa Nath Pandey.

An amendment for reference of the Bill to a Select Committee, was moved by Shri Shri Chand Goyal.

The discussion on the Resolution (*vide* item 8 above) and the motion for consideration of the Bill was not concluded.

10. Motion

Discussion on the following motion moved by Shri Srinibas Mishra on the 20th November, 1968, continued:—

“This House resolves that in pursuance of section 20 of the Civil Defence Act, 1968, the following modification be made in the Civil Defence Rules, 1968, published in the Gazette of India by Notification No. G.S.R. 1277, dated the 10th July, 1968 and laid on the Table on the 26th July, 1968, namely:—

in rule 13, *after* ‘The Central Government’ *insert* ‘or the State Government’.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

Shri P. Govinda Menon took part in the debate.

Shri Srinibas Mishra commenced his speech in reply to the debate. The speech was not concluded.

11. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Kameshwar Singh raised a half-an-hour discussion on points arising out of the answer given on the 13th November, 1968

*Taken up together.

[P.T.O.]

to Starred Question No. 71 regarding maps on Kachchativu Island published by the Surveyor General of Ceylon.

Shri Surendra Pal Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th December, 1968).

S. L. SHAKDHER,
Secretary.

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~~EMCIEND-LS L-2073(D) LS-11-12-68-219.~~

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 12, 1968|Agrahayana 21, 1890 (Saka)

No. 223

1. Starred Question

Starred Question Nos. 691—695 and 697 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4201—4256, 4258—4307 and 4309—4333 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The Employees' Provident Funds (Eighth Amendment) Scheme, 1968, published in Notification No. G.S.R. 2083 in Gazette of India dated the 30th November, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (2) A copy of Notification No. G.S.R. 2084 published in Gazette of India dated the 30th November, 1968, extending the Employees' Provident Funds Act, 1952 to Cinchona plantations.
- (3) A copy of the Indian Telegraph (Amendment) Rules, 1968 published in Notification No. G.S.R. 1593 in Gazette of India dated the 27th August, 1968 (English version) and G.S.R. 1690 in Gazette of India dated the 21st September, 1968 (Hindi version) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[P.T.O.]

- (4) A copy of the Annual Report of the Central Warehousing Corporation for the year 1967-68, along with the Annual Accounts and the Audit Report thereon (Hindi and English versions) under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th December, 1968, Rajya Sabha agreed without any amendment to the State Agricultural Credit Corporations Bill, 1968, passed by Lok Sabha on the 3rd December, 1968.

5. Report of Public Accounts Committee

Shri D. K. Kunte presented the Thirty-third Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Fifty-eighth Report relating to Appropriation Accounts (Civil), 1964-65 and Audit Report (Civil). 1966 relating to Departments of Atomic Energy, Aviation, Cabinet Secretariat and Ministries of Commerce and External Affairs.

6. Report of Committee on Absence of Members

Shri S. S. Kothari presented the Eighth Report of the Committee on Absence of Members from the Sittings of the House.

7. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding the reported statement by the Nepalese Ambassador in India about Susta forest area.

***8. Statutory Resolution**

Discussion on the following Resolution moved by Shri S. S. Kothari on the 10th December, 1968, continued:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1968 (Ordinance No. 9 of 1968) promulgated by the President on the 13th September, 1968.”

***9. Government Bill—Under Consideration**

The Essential Service Maintenance Bill, 1968

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 11th December, 1968 and the Resolution (*vide* item 8 above) continued.

*Discussed together.

The following members took part in the debate:—

(1) Shri C. C. Desai

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

(2) Shri S. Supakar

(3) Shri S. Kandappan

(4) Shri R. D. Bhandare

(5) Shri M. L. Sondhi

(6) Shri Prem Chand Verma

(7) Shri S. A. Dange.

The discussion was not concluded.

10. Motion

Shri Prakash Vir Shastri moved the following motion:—

“That the situation arising out of the increasing tension on Indian borders due to Pakistani and Chinese activities be taken into consideration.”

The following members took part in the debate:—

(1) Shri Inder J. Malhotra

(2) Shri Surendra Kumar Tapuriah

(3) Chaudhuri Randhir Singh

(4) Major Ranjeet Singh

(5) Shrimati Sharda Mukerjee

(6) Shri Dhireswar Kalita

(7) Shri Vikram Chand Mahajan

(8) Shri E. K. Nayanar

(9) Shri Bibhuti Mishra

(10) Shri Dinkar Desai

(11) Shri Sheo Narain

(12) Shri Rabi Ray

(13) Sardar Swaran Singh.

Shri Prakash Vir Shastri replied to the debate.

[P.T.O.]

****11. Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the Twenty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th December, 1968).

S. L. SHAKDHER,
Secretary.

****Presented at 6 P.M.**

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GMGIPND—LS I—2714 (D) LS—12-12-1968—810.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 13, 1968 | Agrahayana 22, 1890 (Saka)

No. 224

1. Starred Questions

Starred Question Nos. 721—726 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4334—4453, 4456—4469 and 4471—4533 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Home Affairs regarding murder of Harijan Leader in Madhya Pradesh was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 2070 in Gazette of India dated the 30th November, 1968.

[P.T.O.]

- (ii) The Indian Police Service (Pay) Third Amendment Rules, 1968, published in Notification No. G.S.R. 2071 in Gazette of India dated the 30th November, 1968.
 - (iii) The All India Services (Provident Fund) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2135 in Gazette of India dated the 7th December, 1968.
 - (iv) The Indian Civil Service Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 2136 in Gazette of India dated the 7th December, 1968.
 - (v) The Indian Civil Service (Non-European Members) Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 2137 in Gazette of India dated the 7th December, 1968.
 - (vi) The Secretary of States' Services (Central Provident Fund) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2138 in Gazette of India dated the 7th December, 1968.
- (2) (i) A copy of West Bengal Notification No. 3291-F dated the 10th September, 1968 (Hindi and English versions) making certain amendment to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955, under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

5. Statement Re: Supplementary Demands for Grants (Bihar) for 1968-69

Shri Morarji R. Desai presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Bihar for 1968-69.

6. Statement by Minister

The Deputy Minister of External Affairs made a statement regarding the matter raised by Shri Atal Bihari Vajpayee in the House on the 12th December, 1968 about the reported statement by the Nepalese Ambassador in India regarding Susta forest area.

7. Motion Re: Twenty-seventh Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 12th December, 1968.”

The motion was adopted.

8. Matter Under Rule 377

Shri Madhu Limaye raised a matter regarding Government's announcement of important policy issues in regard to foreign capital investment and collaboration, outside the House when the House was in session.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

*9. Statutory Resolution

Discussion on the following Resolution moved by Shri S. S. Kothari on the 10th December, 1968, continued:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1968 (Ordinance No. 9 of 1968) promulgated by the President on the 13th September, 1968.”

*10. Government Bill—Under Consideration

The Essential Services Maintenance Bill, 1968

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 11th December, 1968 and the Resolution (*Vide* item 9 above) continued.

The following members took part in the debate:—

- (1) Shri Vishwa Nath Pandey
- (2) Shri R. Umanath
- (3) Shri B. Shankaranand.

The discussion was not concluded.

*Discussed together.

[P.T.O.]

11. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 80 and 171*) by Shri C. C. Desai.
- (2) The Hindu Succession (Amendment) Bill, 1968 (*Insertion of new section 24A*) by Shri Om Prakash Tyagi.
- (3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 37 etc.*) by Shri Bhogendra Jha.
- (4) The Hindu Succession (Amendment) Bill, 1968 (*Amendment of sections 10, 15, etc.*) by Chaudhuri Randhir Singh.
- (5) The Contempt of Courts (Amendment) Bill, 1968 (*Amendment of section 4*) by Shri Tenneti Viswanatham.

12. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved by Shri Nath Pai on the 15th November, 1968, continued.

The following members took part in the debate:—

- (1) Shri J. B. Kripalani
- (2) Shri R. D. Bhandare
- (3) Shri Shri Chand Goyal
- (4) Shri Vikram Chand Mahajan
- (5) Shri H. N. Mukerjee (*Speech unfinished*).

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters arising out of the Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1968 to Unstarred Question No. 1584 regarding *Gosadans* run by Central Gosamvardhan Council.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 14th December, 1968).

S. L. SHAKDHER.
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 14, 1968 | Agrahayana 23, 1890 (Saka)

No. 225

1. Reports of Committee on Subordinate Legislation

Shri N. C. Chatterjee presented the Second and Third Reports of the Committee on Subordinate Legislation.

2. Statement by Minister

The Minister of Industrial Development and Company Affairs made a statement regarding the matter raised by Shri Madhu Limaye in the House on the 13th December, 1968 about Government's announcement of important policy issues in regard to foreign capital investment and collaboration, outside the House when the House was in session.

3. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th December, 1968.

4. Matter under Rule 377

Shri Kanwar Lal Gupta raised a matter regarding alleged misuse of Government machinery in a bye-election to Haryana Legislative Assembly in Jatusana constituency.

5. Motion Re: Joint Committee on Government Bill—Adopted

The Contempt of Courts Bill, 1968

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri K. S. Ramaswamy.

The Motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 27th November, 1968 and communicated to this House on the 29th November, 1968 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Nathu Ram Ahirwar
- (2) Shri S. M. Banerjee
- (3) Shri R. D. Bhandare
- (4) Shri Y. B. Chavan
- (5) Shri C. Chittibabu
- (6) Shri Ram Dhani Das
- (7) Shri M. Deiveekan
- (8) Shri Shri Chand Goyal
- (9) Shri Kanwar Lal Gupta
- (10) Shri J. N. Hazarika
- (11) Shri Ghayoor Ali Khan
- (12) Shri Vikram Chand Mahajan
- (13) Shri Maharaj Singh
- (14) Shri B. P. Mandal
- (15) Shri P. Govinda Menon
- (16) Shri V. Viswanatha Menon
- (17) Shri Srinibas Mishra
- (18) Shri Piloo Mody
- (19) Shri Anand Narain Mulla
- (20) Shri C. Muthusami
- (21) Shri Amrit Nahata
- (22) Shri K. K. Nayar
- (23) Shri Bhaljibhai Ravjibhai Parmar
- (24) Chaudhuri Bandhir Singh
- (25) Shri K. Narayana Rao

- (26) Dr. Sisir Kumar Saha
- (27) Shrimati Savitri Shyam
- (28) Shri Vidya Charan Shukla
- (29) Shri S. M. Siddayya
- (30) Shri Pravinsinh Natavarsinh Solanki

6. Supplementary Demands for Grants (Railways) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 2, 14 and 15 in respect of the Budget (Railways) for 1968-69 commenced.

Twelve cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2-05 p.m.)

7. Discussions under Rule 193

(1) Shri R. K. Amin raised a discussion on student unrest with special reference to incidents in Banaras Hindu University.

The following members took part in the debate :—

- (1) Shri Bedabrata Barua
- (2) Shri Bal Raj Madhok
- (3) Shri A. S. Saigal
- (4) Shri Yogendra Sharma
- (5) Shri Vishwa Nath Pandey
- (6) Shri Satya Narain Singh
- (7) Shri Shashi Bhushan
- (8) Shri Arangil Sreedharan
- (9) Shri Sitaram Kesri
- (10) Shri George Fernandes
- (11) Shri Prakash Vir Shastri

Dr. Triguna Sen replied to the discussion.

(2) Shri Prakash Vir Shastri raised a discussion regarding demands of teachers of Higher Secondary Schools in U.P.

The following members took part in the debate :—

- (1) Shri Sheo Narain
- (2) Shri D. N. Patodia

- (3) Shrimati Sushila Rohatgi
- (4) Shri Samarendra Kundu
- (5) Shri Prem Chand Verma
- (6) Shri Narayan Swaroop Sharma
- (7) Shri Chandrajeet Yadava
- (8) Shri S. M. Banerjee
- (9) Shri Ram Sewak Yadav
- (10) Shri Bishwanath Roy
- (11) Shri Tenneti Viswanatham
- (12) Shri Satya Narain Singh
- (13) Shri Janardan Jagannath Shinkre
- (14) Shri Bibhuti Mishra

Shri Bhagwat Jha Azad replied to the discussion.

(Lok Sabha adjourned till 11 a.m. on Monday, the 16th December, 1968)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 16, 1968|Agrahayana 25, 1890 (Saka)

No. 226

1. Starred Questions

Starred Question Nos. 754, 755 and 757-759 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions 4594—4584, 4586—4708, 4710—4716 and 4718—4733 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported statement made by the spokesman of the Home Ministry and broadcast by the All India Radio on the 10th December, 1968 that the Chief Minister of Haryana, who had lost the majority in the Assembly, was within his rights to advise the Governor to dissolve the State Legislative Assembly.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1968 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy each of the following U. P. Notifications (Hindi and English versions) under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c) (iv) of the Proclamation dated

[P.T.O.]

the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

(i) The Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Kanpur, published in Notification No. 4313-B|XI-C-31-MT-62 in Uttar Pradesh Gazette dated the 23rd November, 1968.

(ii) The Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Varanasi, published in Notification No. 4345-B|XI-C-56-MT-60 in Uttar Pradesh Gazette dated the 23rd November, 1968.

(3) A copy of the Report (1968) of Small Family Norm Committee.

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 2125 published in Gazette of India dated the 7th December, 1968 containing corrigendum to G.S.R. 2019 dated the 16th November, 1968.

(ii) G.S.R. 2141 published in Gazette of India dated the 7th December, 1968.

(iii) G.S.R. 2142 published in Gazette of India dated the 7th December, 1968.

(iv) G.S.R. 2143 published in Gazette of India dated the 7th December, 1968.

(5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Eighteenth Amendment) Rules 1968, published in Notification No. G.S.R. 2089 in Gazette of India dated the 23rd November, 1968.

(ii) The Central Excise (Nineteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 2091 in Gazette of India dated the 30th November, 1968.

(iii) The Central Excise (Twentieth Amendment) Rules, 1968, published in Notification No. G.S.R. 2102 in Gazette of India dated the 30th November, 1968.

- (6) (i) A copy of U.P. Notification No. ST-3686|X-1008(56)-67 (Hindi and English versions) published in Uttar Pradesh Gazette dated the 15th November, 1968 under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, for the year 1967-68.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Insecticides Limited for the year 1967-68.
- (ii) Annual Report of the Hindustan Insecticides Limited, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi for the year 1967-68.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1967-68, along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Uttar Pradesh Civil Laws Amendment Act, 1968 (President's Act No. 35 of 1968) published in the Gazette of India dated the 2nd December, 1968 (Hindi and English versions), under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.

[P.T.O.]

(9) (i) A copy of the Annual Accounts of the West Bengal State Electricity Board, for the year 1966-67 and the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(ii) A statement showing reasons for delay in laying the above accounts.

(10) (i) A copy each of the following documents under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

(a) Annual Administration Report of the Uttar Pradesh State Electricity Board for the year 1963-64. (Hindi and English versions).

(b) Annual Administration Report of the Uttar Pradesh State Electricity Board for the year 1964-65.

(ii) A statement showing reasons for delay in laying the above Reports.

5. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the Eighth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

6. Leave of Absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

- | | |
|--------------------------------|--|
| (1) Rani Lalita Rajya Laxmi | 22nd July to 30th August, 1968
(Fifth Session). |
| (2) Shri Lalit Sen | 24th July to 24th August, 1968
(Fifth Session). |
| (3) Shri K. R. Ganesh | 11th November to 20th December,
1968 (Sixth Session). |
| (4) Shri P. Venkatasubrah | 11th to 26th November, 1968
(Sixth Session). |
| (5) Shri Tayappa Hari Sonavane | 11th November to 20th December,
1968 (Sixth Session). |

- | | |
|---|---|
| (6) Shrimati Ila Pal Chaudhuri | 11th November to 6th December, 1968 (Sixth Session). |
| (7) Shri N. K. Somani | 11th to 29th November, 1968 (Sixth Session). |
| (8) Shri K. Jaggaiah | 11th November to 15th December, 1968 (Sixth Session). |
| (9) Shri M. N. Naghmoor | 11th November to 20th December, 1968 (Sixth Session). |
| (10) Maharani Vijayamala Rajaram Chhatrapati Bhonsale | 11th to 30th November, 1968 (Sixth Session). |
| (11) Shri Madhu Limaye | 11th to 25th November, 1968 (Sixth Session). |
| (12) Shri Pashabhai Patel | 11th to 26th November, 1968 (Sixth Session). |
| (13) Shri S. R. Damani | 13th November to 10th December, 1968 (Sixth Session). |
| (14) Shri Ebrahim Sulaiman Salt | 11th November to 13th December, 1968 (Sixth Session). |

7. Government Bills—Introduced

- (1) The Indian Post Office (Amendment) Bill, 1968.
- (2) The Indian Tariff (Amendment) Bill, 1968.

The motion for leave to introduce the Indian Tariff (Amendment) Bill, 1968, moved by Shri Mohd. Shafi Qureshi was opposed. The motion was adopted and the Bill was introduced.

8. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding shadowing of some Members of Parliament by police in Orissa.

The Minister of Home Affairs made a statement on the subject.

*9. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri S. S. Kothari on the 10th December, 1968, continued:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1968 (Ordinance No. 9 of 1968) promulgated by the President on the 13th September, 1968.”

*Discussed together.

[P.T.O.]

On the Resolution the House divided, Ayes 38; Noes 114. The Resolution was accordingly negatived after discussion as indicated under para 10 below.

***10. Government Bill—Under Consideration**

The Essential Services Maintenance Bill, 1968

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 11th December, 1968 and the Resolution (*vide* para 9 above) continued.

The following members took part in the debate:—

(1) Shri Samarendra Kundu

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

(2) Shri Vidya Charan Shukla

(3) Shri George Fernandes

(4) Shri Shantilal Shah

(5) Shri N. Sreekantan Nair

(6) Shrimati Sharda Mukerjee

(7) Shri D. K. Kunte

(8) Shri Naval Kishore Sharma

(9) Shri S. M. Banerjee

(10) Shri Vidya Charan Shukla replied to the debate.

Shri S. S. Kothari (by way of reply to the Statutory Resolution).

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee were negatived.

On the motion for consideration of the Bill, the House divided, Ayes 122; Noes 41. The motion was accordingly adopted and clause-by-clause consideration was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

*Discussed together.

11. Half-an-Hour discussion on Matters arising out of Answer to Question

Shri Beni Shanker Sharma raised a half-an-hour discussion on points arising out of the answer given on the 26th November, 1968 to Starred Question No. 336 regarding circular railway in Calcutta.

Shri Parimal Ghosh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 17, 1968|Agrahayana 26, 1890 (Saka)

No. 227

1. Starred Questions

Starred Question Nos. 781, 783 and 786—788 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4734—4737 and 4739—4933 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Labour and Rehabilitation regarding refugees in Goalpara District (Assam) was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Arangil Sreedharan called the attention of the Minister of Works, Housing and Supply to the suggestion regarding taking over of Birla House by Government and its conversion into a national monument.

The Minister of Works, Housing and Supply made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the Annual Reports of the following Development Councils for the year 1967-68, under subsection (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Development Council for Machine Tools Industry.

[P.T.O.]

- (ii) Development Council for Sugar Industry.
- (iii) Development Council for Textile Machinery Industry.
- (2) A copy of the Cost Accounting Records (Tyres and Tubes) Second Amendment Rules, 1968, published in Notification No. G.S.R. 2012 in Gazette of India dated the 16th November, 1968, under sub-section (2) of section 642 of the Companies Act, 1956.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi for the year 1967-68 (Hindi and English versions).
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions).
- (4) A copy of the Certified Accounts of the Coir Board, Ernakulam, for the year 1967-68 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (5) A copy of Notification No. S.O. 4205 published in Gazette of India dated the 22nd November, 1968, regarding management of the Bengal Nagpur Cotton Mills Ltd., Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

6. Report of Public Accounts Committee

Shri D. K. Kunte presented the Thirty-seventh Report of the Public Accounts Committee on action taken by Government on the recommendations of the Committee contained in their Sixty-fifth Report (Third Lok Sabha) relating to the Ministry of Works, Housing and Supply (Department of Works and Housing) regarding undue benefit to a firm of Hoteliers.

7. Statement by Minister

The Minister of Commerce laid on the Table a statement on the Third Asian Ministers' Conference on Economic Co-operation held in Bangkok in December, 1968.

8. Government Bill—Under Consideration

The Essential Services Maintenance Bill, 1968

Clause-by-clause consideration of the Bill continued.

Consideration of Clause 2 was taken up.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

On an amendment moved by Shri S. M. Banerjee that the Attorney General of India be asked to address the House to clarify certain provisions of Clause 2, the House divided, Ayes 43; Noes 125. The amendment was accordingly negatived.

On amendment No. 222 to Clause 2 moved by Shri C. K. Bhattacharyya, the House divided, Ayes 47; Noes. 131. The amendment was accordingly negatived.

Two amendments to Clause 2 were adopted.

On Clause 2, as amended, the House divided, Ayes 137; Noes 46. Clause 2, as amended, was accordingly adopted.

On amendment No. 263 to Clause 3 moved by Shri S. M. Banerjee, the House divided, Ayes 35; Noes. 123. The amendment was accordingly negatived.

On amendment Nos. 120 and 121 to Clause 3 moved by Shri R. Umanath, the House divided, Ayes 32; Noes. 121. The amendments were accordingly negatived.

On Clause 3, the House divided, Ayes 129; Noes. 33. Clause 3 was accordingly adopted.

On Clause 4, the House divided, Ayes 101; Noes 23. Clause 4 was accordingly adopted.

On Clause 5, the House divided, Ayes 98; Noes 20. Clause 5 was accordingly adopted.

On Clause 6, the House divided, Ayes 83; Noes 20. Clause 6 was accordingly adopted.

Clauses 7 to 9 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The discussion on the Bill was not concluded.

[P.T.O.]

***9. Personal Explanation Under Rule 357**

Shri Kamalnayan Bajaj made a personal explanation regarding certain statement about him made by Shri S. M. Banerjee in the House today.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th December, 1968),

S. L. SHAKDHER,
Secretary.

*Made at 2-05 P.M.

1096

GMGIPND—LS I 2822 (D) LS—17-12-68—810.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 18, 1968|Agrahayana 27, 1890 (Saka)

No. 228

1. Starred Questions

Starred Question Nos. 811, 812 and 814—816 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4934—5055 were laid on the Table.

Statement by the Minister of Information and Broadcasting, correcting the answer given on the 13th November, 1968 to Unstarred Question No. 403 regarding film documentary of 'Mahatma' was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Communications regarding withholding of telegrams sent by school teachers in U.P. was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Surendra Kumar Tapuriah called the attention of the Minister of Petroleum and Chemicals to the reported withdrawal by the American Chemical Company, Messrs Allied Chemicals, of its collaboration of Rs. 176 crores Tata Fertiliser project at Mithapur, Gujarat.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Airlines for the year 1967-68, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (2) A copy of the Certified Accounts of the Indian Airlines for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (3) A copy of the Report on the working of the Commission of Railway Safety for the year 1966-67.
- (4) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968:—
 - (i) The Uttar Pradesh Tolls Validation Act, 1968 (President's Act No. 33 of 1968) published in Gazette of India dated the 2nd December, 1968.
 - (ii) The Uttar Pradesh Public Moneys (Recovery of Dues) Amendment Act, 1968 (President's Act No. 34 of 1968) published in Gazette of India dated the 2nd December, 1968.

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Government Bill—Passed

The Essential Services Maintenance Bill, 1968

Discussion on the motion that the Bill, as amended, be passed, moved by Shri Vidya Charan Shukla on the 17th December, 1968, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri S. R. Rane
- (3) Shri Bal Raj Madhok

- (4) Shri Amrit Nahata
- (5) Shri V. Krishnamoorthi
- (6) Shri K. Narayana Rao
- (7) Shri H. N. Mukerjee
- (8) Shri S. M. Joshi
- (9) Shri Bibhuti Mishra
- (10) Shri K. Ramani
- (11) Shri N. P. C. Naidu
- (12) Shri Samar Guha
- (13) Chaudhuri Randhir Singh
- (14) Shri Abdul Ghani Dar
- (15) Dr. (Mrs.) Maitreyee Bose
- (16) Shri S. M. Banerjee
- (17) Shri Vidya Charan Shukla

On the motion the House divided, Ayes 135; Noes 14. The motion was accordingly adopted and the Bill, as amended, was passed.

8. Supplementary Demands for Grants (Railways) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 2, 14 and 15 in respect of the Budget (Railways) for 1968-69 continued and was concluded.

The cut motions moved on the 14th December, 1968, were negatived.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1968-69, were voted in full.

9. Government Bill—Introduced

The Appropriation (Railways) No. 5 Bill 1968.

10. Government Bill—Passed

The Appropriation (Railways) No. 5 Bill, 1968

The motion for consideration of the Bill was moved by Shri Parimal Ghosh.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Parimal Ghosh.

The motion was adopted and the Bill was passed.

11. Demand for Excess Grant (Railways) for 1966-67

Discussion on the Demand for Excess Grant No. 2 in respect of the Budget (Railways) for 1966-67 commenced and was concluded.

One cut motion was moved and negatived.

The Demand for Excess Grant in respect of the Budget (Railways) for 1966-67, as shown under column 3 of the printed List of Demand for Excess Grant (Railways) for 1966-67, was voted in full.

12. Government Bill—Introduced

The Appropriation (Railways) No. 6 Bill, 1968.

13. Government Bill—Passed

The Appropriation (Railways) No. 6 Bill, 1968

The motion for consideration of the Bill was moved by Shri Parimal Ghosh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Parimal Ghosh.

On the motion the House divided, Ayes 82; Noes 8. The motion was accordingly adopted and the Bill was passed.

14. Supplementary Demands for Grants (Punjab) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 6, 9, 12, 16, 26, 27, 29, 37, 38, 43 and 51 in respect of the Budget for the State of Punjab for 1968-69 commenced and was concluded.

Two cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget for the State of Punjab for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1968-69, were voted in full.

15. Government Bill—Introduced

The Punjab Appropriation Bill, 1968.

16. Government Bill—Passed

The Punjab Appropriation Bill, 1968.

The motion for consideration of the Bill was moved by Shri Jagannath Pahadia.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Pahadia.

The motion was adopted and the Bill was passed.

17. Supplementary Demands for Grants (Pondicherry) for 1968-69

Supplementary Demands for Grants Nos. 7 and 9 in respect of the Budget for the Union territory of Pondicherry for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (Pondicherry) for 1968-69 were submitted to the vote of the House and granted in full.

18. Government Bill—Introduced

The Pondicherry Appropriation Bill, 1968.

[P.T.O.]

19. Government Bill—Passed

The Pondicherry Appropriation Bill, 1968.

The motion for consideration of the Bill was moved by Shri Jagannath Pahadia.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Pahadia.

The motion was adopted and the Bill was passed.

20. Supplementary Demands for Grants (General) for 1968-69

Discussion on the Supplementary Demands for Grants Nos. 3, 13, 34, 74, 113, 117, 120, 126 and 127 in respect of the Budget (General) for 1968-69 commenced and was concluded.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1968-69, were voted in full.

21. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1968.

22. Government Bill—Passed

The Appropriation (No. 5) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Jagannath Pahadia.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Pahadia.

The motion was adopted and the Bill was passed.

23. Supplementary Demands for Grants (Bihar) for 1968-69

Supplementary Demands for Grants Nos. 2, 4, 5, 9 to 13, 15 to 28, 30 to 32, 34 to 38, 40, 42, 43 and 46 in respect of the Budget for the State of Bihar for 1968-69, as shown under column 3 of the printed List of Supplementary Demands for Grants (Bihar) for 1968-69 were submitted to the vote of the House and granted in full.

24. Government Bill—Introduced

The Bihar Appropriation (No. 2) Bill, 1968.

25. Government Bill—Passed

The Bihar Appropriation (No. 2) Bill, 1968

The motion for consideration of the Bill was moved by Shri Jagannath Pahadia.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagannath Pahadia.

The motion was adopted and the Bill was passed.

26. Motion

Shri Srinibas Mishra concluded his speech in reply to the debate on the following motion moved by him on the 20th November, 1968:—

“This House resolves that in pursuance of section 20 of the Civil Defence Act, 1968, the following modification be made in the Civil Defence Rules, 1968, published in the Gazette of India by Notification No. G.S.R. 1277, dated the 10th July, 1968 and laid on the Table on the 26th July, 1968, namely:—

in rule 13, after ‘The Central Government’ insert ‘or the State Government’.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

[P.T.O.]

Shri Vidya Charan Shukla spoke.

The motion was withdrawn by leave of the House.

27. Half-an-hour discussion on matters arising out of Answer to Question

Shri M. L. Sondhi raised a half-an-hour discussion on points arising out of the answer given on the 29th November, 1968 to Starred Question No. 428 regarding Non-official enquiry into incidents in Indraprastha Bhavan, New Delhi.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 19, 1968/Agrahayana 28, 1890 (Saka)

No. 229

1. Starred Questions

Starred Question Nos. 841 and 843—847 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5056—5196 and 5196-A were laid on the Table.

3. Short Notice Question

Short Notice Question No. 15 addressed to the Minister of Law regarding enrolment of advocates in Rajasthan was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri K. P. Singh Deo called the attention of the Minister of Home Affairs to the disturbances and stone-throwing at election meetings in West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1968, published in Notification No. G.S.R. 1961 (English version) and G.S.R. 1962 (Hindi version) in Gazette of India dated the 9th November, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[P.T.O.]

- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1967-68.
 - (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Orissa Rice (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 2140 in Gazette of India dated the 5th December, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) (i) A copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952:—
- (a) The Metalliferous Mines (Amendment) Regulations, 1968, published in Notification No. G.S.R. 1555 in Gazette of India dated the 31st August, 1968.
 - (b) The Coal Mines (Second Amendment) Regulations, 1968, published in Notification No. G.S.R. 1556 in Gazette of India dated the 31st August, 1968 together with corrigenda thereto published in Notification No. G.S.R. 2168 in Gazette of India dated the 14th December, 1968.
 - (c) The Coal Mines (Third Amendment) Regulations, 1968, published in Notification No. G.S.R. 1558 in Gazette of India dated the 31st August, 1968 together with corrigenda thereto published in Notification No. G.S.R. 2169 in Gazette of India dated the 14th December, 1968.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (5) A copy of the Employees' State Insurance (Central) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2113 in Gazette of India dated the 7th December, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

- ✓ (6) A copy of the Report of Inquiry into the fatal accident at North Salanpur Mine on the 27th September, 1968.
- ✓ (7) A copy of the Report of the Indian Government Delegation to the 52nd Session of the International Labour Conference held at Geneva in June, 1968.
- (8) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Cotton Textiles (Control) Fourth Amendment Order, 1968, published in Notification No. S.O. 4138 in Gazette of India dated the 23rd November, 1968.
 - (ii) The Cotton Textiles (Control) Fifth Amendment Order, 1968, published in Notification No. S.O. 4139 in Gazette of India dated the 23rd November, 1968.
- (9) A copy of the Annual Report on the working of the Cardamom Board for the year 1967-68.
- (10) A copy of the Annual Report on the activities of the Rubber Board for the year 1967-68.
- (11) A copy each of the following Notifications under subsection (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) S.O. 4303 published in Gazette of India dated the 30th November, 1968 making certain corrections and amendments in the Delimitation of the Parliamentary and Assembly Constituencies Order, 1966 in respect of Union territory of Goa Daman and Diu.
 - (ii) S.O. 4306 published in Gazette of India dated the 3rd December, 1968, making certain corrections and amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of West Bengal.

6. Opinion on Bill—Laid on the Table

Shri A. T. Sarma laid on the Table Paper containing opinions on the Bill to provide for the constitution of an All India Ayurvedic Medical Council for India, maintenance of an Ayurvedic Medical Register for the whole of India and for matters connected therewith, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 9th August, 1968.

[P.T.O.]

7. Minutes of Committee on Petitions—Laid on the Table

A copy each of the Minutes of the Thirty-seventh to Forty-second sittings of the Committee on Petitions, was laid on the Table.

8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 17th December, 1968, Rajya Sabha agreed without any amendment to the Food Corporations (Amendment) Bill, 1968, passed by Lok Sabha on the 10th December, 1968.
- (ii) That at its sitting held on the 17th December, 1968, Rajya Sabha agreed without any amendment to the Insurance (Amendment) Bill, 1968, passed by Lok Sabha on the 9th December, 1968.

9. Report of Estimates Committee

Shri P. Venkatasubbiah presented the Sixty-third Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Finance—Utilisation of External Assistance.

10. Report of Committee on Petitions

Shri S. C. Samanta presented the Fourth Report of the Committee on Petitions.

11. Evidence before Committee on Petitions—Laid on the Table

Shri S. C. Samanta laid on the Table a copy of the Evidence given before the Committee on Petitions.

12. Statement by Minister

The Minister of Industrial Development and Company Affairs laid on the Table a statement regarding visit of Soviet delegation headed by Mr. Skachkov, Chairman, State Committee for Foreign Economic Relations of U.S.S.R.

13. Matter Under Rule 377

Shri H. N. Mukerjee raised a matter regarding certain proceedings of the House on the 18th December, 1968.

The Minister of Parliamentary Affairs made a statement on the subject.

14. Motion Re: Report of Select Committee

Shri Tenneti Viswanatham moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, up to the last day of the Budget Session (1969).”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

15. Government Bills—Passed

(i) *The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.*

The motion for consideration of the Bill was moved by Shri Surendra Pal Singh.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Chaudhuri Randhir Singh.

Shri Surendra Pal Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surendra Pal Singh.

The following members took part in the debate:—

- (1) Shri V. Krishnamoorthi
- (2) Shri Onkar Lal Bohra
- (3) Shri Kanwar Lal Gupta

[P.T.O.]

- (4) Shri Rajendranath Barua
- (5) Shri S. M. Joshi
- (6) Shri Chandrajeet Yadava
- (7) Shri M. Meghachandra
- (8) Shri Sheo Narain
- (9) Shri K. Lakkappa
- (10) Shri Prakash Vir Shastri
- (11) Shri Surendra Pal Singh.

The motion was adopted and the Bill was passed.

(ii) *The Indian Tariff (Amendment) Bill, 1968.*

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shrimati Tara Sapre
- (3) Shri S. M. Banerjee
- (4) Shri Narendrasingh Mahida
- (5) Shri Shri Chand Goyal
- (6) Shri K. Rajaram
- (7) Shri Srinibas Mishra
- (8) Shri N. P. C. Naidu
- (9) Shri Shiva Chandra Jha.

Shri Mohd. Shafi Qureshi replied to the debate.

The amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

16. Statutory Resolution—Adopted

Shri Y. B. Chavan moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 29th June, 1968, in respect of Bihar issued under article 356 of the Constitution by the President, for a further period of six months commencing on the 25th January, 1969.”

The following members took part in the debate:—

- (1) Shri Beni Shanker Sharma
- (2) Shri Mrityunjay Prasad
- (3) Dr. Surya Prakash Puri
- (4) Shri P. G. Sen
- (5) Shri Sarjoo Pandey
- (6) Shri Kartik Oraon
- (7) Shri Ram Charan
- (8) Shri Shiva Chandika Prasad
- (9) Shri Kameshwar Singh

Shri Y. B. Chavan replied to the debate.

The Resolution was adopted.

17. Motion

Shri Srinibas Mishra moved the following motion:—

“This House resolves that in pursuance of sub-section (3) of section 169 of the Representation of the People Act, 1951, the Conduct of Elections (Second Amendment) Rules, 1968, published in the Gazette of India by Notification No. S.O. 1520, dated the 25th April, 1968 and laid on the Table on the 25th July, 1968, be annulled.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

Shri P. Govinda Menon replied to the debate.

The motion was negatived.

[P.T.O.]

18. Discussion under rule 193

Shri Madhu Limaye raised a discussion on the Report of the Committee of Inquiry (Steel Transactions), laid on the Table of the House on the 10th May, 1968.

Shri Prakashchand B. Sethi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 1968).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 20, 1968/Agrahayana 29, 1890 (Saka)

No. 230

1. Starred Question

Starred Question Nos. 871—877 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5197—5264 and 5266—5396 were laid on the Table.

Statement by the Minister of Tourism and Civil Aviation, correcting the Hindi version of the reply given on the 15th November, 1968 to Unstarred Question No. 906 regarding hotel charges at Delhi and Bombay was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 16 addressed to the Minister of Transport and Shipping regarding levy of octroi in Calcutta was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri S. M. Joshi called the attention of the Minister of Home Affairs to the display of posters derogatory to Mahatma Gandhi, on the walls in Delhi.

The Minister of Home Affairs made a statement in regard thereto.

5. Question of Privilege

Shri Y. B. Chavan moved the following motion:—

“That the question of privilege arising out of Shri Madhu Limaye’s arrest on the 6th November, 1968 and his

{P.T.O.

remand to judicial custody at Lakhisarai (Bihar) be referred to the Committee of Privileges, with instructions to frame such issues as the Committee consider relevant from the point of view of the privileges of this House and ~~make a report~~ thereon."

The motion was adopted.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Public Sector Undertakings".
- (2) A copy each of the following Reports (~~Hindi~~ version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963:—
 - (i) Audit Report, Defence Services, 1968.
 - (ii) Audit Report, Posts and Telegraphs, 1968.
- (3) A copy of the Appropriation Accounts of the Defence Services for the year 1966-67 and Commercial Appendix thereto (Hindi version).
- (4) A copy of the Appropriation Accounts, Posts and Telegraphs, for the year 1966-67 (Hindi version).
- (5) A copy of the Bengal State Aid to Industries (Amendment) Act, 1968 (President's Act No. 31 of 1968) published in Gazette of India dated the 27th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- ✓ (6) A statement of action taken on the recommendations contained in Part I of the Report of the Committee on Broadcasting and Information Media on 'Co-ordination of Media of Mass Communication'.
- ✓ (7) A statement showing decisions taken on the Report of the Committee on Broadcasting and Information Media on 'Press Information and Publicity'.

(8) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay for the year 1967-68.
- (ii) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement correcting the answer given on the 13th November, 1968 to Unstarred Question No. 523 regarding Loans sanctioned by Film Finance Corporation.
- (10) A copy of the Annual Report of the Air India for the year 1967-68, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (11) A copy of the Certified Accounts of the Air India for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, for the year 1967-68.
- (13) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—

(i) Statement No. I	Sixth Session, 1966 (Fourth Lok Sabha)
(ii) Supplementary Statement Nos. IV, V and VI	Fifth Session, 1966 (Fourth Lok Sabha)
(iii) Supplementary Statement No. XIV	Fourth Session, 1966 (Fourth Lok Sabha)
(iv) Supplementary Statement No. IX	Third Session, 1967 (Fourth Lok Sabha)
(v) Supplementary Statement No. XVII	Second Session, 1967 (Fourth Lok Sabha)
(vi) Supplementary Statement No. XIV	First Session, 1967 (Fourth Lok Sabha)
(vii) Supplementary Statement No. XV	Sixteenth Session, 1966 (Third Lok Sabha)

[P.T.O.]

- (14) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation for the year 1967-68, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (15) A copy of the Annual Report of the Hindustan Aeronautics Limited, Bangalore for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Customs and Central Excise Duties Export Drawback (General) Hundred and twenty eighth Amendment Rules, 1968, published in Notification No. G.S.R. 2178 in Gazette of India dated the 14th December, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act 1944.
- (17) A copy of Notification No. G.S.R. 2180 published in Gazette of India dated the 12th December, 1968, under section 159 of the Customs Act, 1962.
- (18) A copy of Notification No. G.S.R. 2107 published in Gazette of India dated the 7th December, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (19) A copy of the Punjab Cattle Fairs (Regulation) Rules, 1968 published in Notification No. G.S.R.82|PA.6|68| S. 22|68 in Punjab Government Gazette dated the 13th September, 1968, under sub-section (3) of section 22 of the Punjab Fairs (Regulation) Act, 1967, read with clause (c)(iv) of the Proclamation dated the 23rd August, 1968, issued by the President in relation to the State of Punjab.
- (20) (i) A copy of the Calcutta Police and Calcutta Suburban Police (Amendment) Act, 1968 (President's Act No. 29 of 1968) published in Gazette of India dated the 6th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (ii) A statement showing reasons for delay in laying the above Act.
- (21) A copy of the Hindi Sahitya Sammelan Rules, 1968 (Hindi and English versions) under sub-section (4) of section 12 of the Hindi Sahitya Sammelan Act, 1962.

(22) (i) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1968, published in Notification No. F.3(39)/66-68-Tpt. in Delhi Gazette dated the 31st October, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(ii) A statement showing reasons for delay in laying the above Notification.

**7. Minutes of Committee on Private Members' Bills and Resolutions—
Laid on the Table**

Minutes of the Thirty-eighth to Forty-second sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

8. Statement Re: Demands for Excess Grants (General) for 1966-67

Shri Morarji R. Desai presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1966-67.

9. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 19th December, 1968, Rajya Sabha adopted a motion regarding filling of a vacancy caused by the resignation of Shri Indrajit Gupta from the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967.

(ii) That at its sitting held on the 19th December, 1968, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, upto the last day of the second week of the 87th (February-March, 1969) Session of the Rajya Sabha.

* (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills passed by Lok Sabha on the 18th December, 1968:—

(1) The Appropriation (Railways) No. 5 Bill, 1968.

(2) The Appropriation (Railways) No. 6 Bill, 1968.

*Reported at 6-40 P.M.

[P.T.O.]

10. Reports of Public Accounts Committee

Shri D. K. Kunte presented the following Reports of the Public Accounts Committee:—

- (1) Thirty-fifth Report on action taken by Government on the recommendations of the Committee contained in their Sixth and Thirteenth Reports relating to Posts and Telegraphs Accounts.
- (2) Thirty-eighth Report on action taken by Government on the recommendations of the Committee contained in their Seventieth Report (Third Lok Sabha) on Paragraph 10 of Audit Report (Defence Services) 1966—Manufacture of Engines.

11. Presentation of Petitions

(1) Shri George Fernandes presented a petition from Shri Bipinchandra J. Antani and others regarding the development of Kutch.

(2) Shri Samarendra Kundu presented a petition from Shri H. K. Sahoo and others regarding construction of Bimlagarh-Talcher rail link etc.

12. Motion Re: Joint Committee

Shri K. V. Raghunatha Reddy moved the following motion:—

“That Shri P. K. Vasudevan Nair, Member of Lok Sabha be appointed to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shri Indrajit Gupta with effect from the 13th December, 1968.”

The motion was adopted.

13. Motion Under Rule 388

Shri Y. B. Chavan moved the following motion:—

“That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Constitution of India to a Joint Committee of the Houses.”

The motion was adopted.

14. **Government Bill—Motion for Reference to Joint Committee—
Adopted.**

The Constitution (Twenty-second Amendment) Bill, 1968.

The motion for reference of the Bill to a Joint Committee was moved by Shri Y. B. Chavan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by ~~Shri~~ **Abdul Ghanif Dar.**

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri P. Venkatasubbaiah

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri M. K. Nanja Gowder
- (4) Shri B. Bhagavati
- (5) Shri Bal Raj Madhok
- (6) Shri G. G. Swell
- (7) Shri D. Basumatari
- (8) Shri S. Kandappan
- (9) Shri Prem Chand Verma
- (10) Shri P. K. Vasudevan Nair
- (11) Shri S. M. Joshi

Shri Y. B. Chavan replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was **negatived.**

The motion was adopted as follows:—

“That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Debananda Amat
- (2) Shri Bedabrata Barua
- (3) Shri Fakhruddin Ali Ahmed

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- (4) Shri B. Bhagavati
- (5) Shri R. D. Bhandare
- (6) Shri Anil K. Chanda
- (7) Shri M. K. Nanja Gowder
- (8) Shri Hem Barua
- (9) Shri Dhireswar Kalita
- (10) Shri K. M. Koushik
- (11) Shri Valmiki Choudhary
- (12) Shri Bal Raj Madhok
- (13) Shri K. Ananda Nambiar
- (14) Shri Nihal Singh
- (15) Chaudhary Nitiraj Singh
- (16) Shri T. D. Ramabadrana
- (17) Shri M. B. Rana
- (18) Chaudhuri Randhir Singh
- (19) Shri J. Ramapathi Rao
- (20) Shri V. Sambasivam
- (21) Shri Shantilal Shah
- (22) Shri Naval Kishore Sharma
- (23) Shri Prakash Vir Shastri
- (24) Shri Sheo Narain
- (25) Shri Vidya Charan Shukla
- (26) Shri G. G. Swell
- (27) Shri Om Prakash Tyagi
- (28) Shri Atal Bihari Vajpayee
- (29) Shri G. Viswanathan
- (30) Shri Y. B. Chavan, and

15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

15. Motion Re: Forty-second report of committee on Private Members' Bills and Resolutions

Shri Bhaljibhai Ravjibhai Parmar moved the following motion:—

"That this House do agree with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1968."

The motion was adopted.

16. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri D. N. Patodia on the 6th December, 1968, continued:—

"In view of the adverse effect caused on India's foreign trade by the wrong pattern of trading adopted in the case of East European countries, including Russia, this House resolves that the foreign trade policy of the Government of India, particularly with East European countries and Russia, be suitably changed."

An amendment was moved by Shri Kanwar Lal Gupta.

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri Kanwar Lal Gupta
- (3) Shrimati Sucheta Kripalani
- (4) Dr. Ranen Sen
- (5) Shri Jyotirmoy Bosu

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- (6) Shri Samarendra Kundu
- (7) Shri Bakar Ali Mirza
- (8) Shri K. Rajaram
- (9) Shri Yashpal Singh
- (10) Shri Maharaj Singh Bharti
- (11) Shri Bedabrata Barua
- (12) Shri Bal Raj Madhok
- (13) Shri Mohd. Shafi Qureshi

The amendment was negatived.

The Resolution was also negatived.

17. Private Member's Resolution—Under Consideration

Shri K. Ananda Nambiar moved the following Resolution:—

“In view of the serious situation created by the policy of victimisation that is being pursued by the Central Government following the one-day token strike by the Central Government employees on 19th September, 1968, resulting in the removal from service, launching prosecution against, issue of suspension orders on and issue of orders effecting break in service of a very large number of Central Government employees, this House is of opinion that a serious threat has arisen to the smooth and efficient functioning of the Central services spread all over India in the prevailing atmosphere of tension and bitterness among the employees and recommends that all the above acts of victimisation be withdrawn forthwith and normalcy be restored.”

His speech was not concluded.

The discussion was not concluded.

18. Discussion under Rule 193

Maulana Ishaq Sambhali raised a discussion on the Part VI of the Second Report of the Committee on Government Assurances (Fourth Lok Sabha), presented to the House on the 26th April, 1968, relating to the non-implementation of assurances given in the House on the 29th September, 1951 during the course of discussion on the Delhi Premises (Requisition and Eviction) Amendment Bill, 1950.

Shri Jaganath Rao replied to the discussion.

19. Half-an-hour discussion on matters arising out of Answer to Question

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1968 to Unstarred Question No. 298 regarding Closed Textile Mills.

Shri Mohd. Shafi Qureshi replied to the discussion.

20. Matters under Rule 377

Several matters were raised by Members and the concerned Ministers replied.

(Lok Sabha adjourned *sine die* at 8 P.M.)

S. L. SHAKDHER,
Secretary.